



REGIONAL OFFICE
RAJASTHAN STATE POLLUTION CONTROL BOARD
Plot No. SPL-2, M.I.A Phase-I, Basni, Jodhpur-
342005 (Rajasthan)
E-mail- rorpcb.jodhpur@gmail.com. Tele: 0291 -2723225

RO/RPCB/Gen/NGT-60/2025-

Date:- 02/09/2024

To,
The Registrar,
National Green Tribunal
Central Bench
Bhopal.
Email- ngtczbbho-mp@gov.in

**Sub:-Compliances of the directions issued by Hon'ble NGT, Central Zone Bench, Bhopal
vide order dated 22.07.2024 in O.A no- 163/2024 titled as Raju Ram Vishnoi Vs
State of Rajasthan.**

Respected Sir,

With reference to above cited subject, please find enclosed herewith the Joint Inspection Report in compliance of the order issued by Hon'ble NGT, Central Zone, Bench Bhopal, vide order dated 22.07.2024 in O.A no- 163/2024 in matter titled as "Raju Ram Vishnoi V/s State of Rajasthan.

Yours faithfully

(Shilpi Sharma)
SEE & Regional Officer

Copy to: - RO/RPCB/Gen/NGT-60/

1. Member Secretary, Rajasthan State Pollution Control Board, Jaipur.
2. District Collector, Jodhpur.
3. Shri Rohit Sharma, Advocate, Hon'ble NGT, New Delhi for perusal and necessary action.
4. GIC-Legal, Rajasthan State Pollution Control Board, Jaipur for information.
5. Deputy Conservator of Forest, Jodhpur.

Regional Officer

Joint Inspection Report

Submitted in Reference to

**Hon'ble National Green Tribunal (NGT)
Central Zone Bench, Bhopal order dated
22/07/2024**

In the Matter of

**Original Application. No. 163/2024(CZ)
"Raju Ram Vishnoi v/s State of Rajasthan"**

Members of the Team

Smt. Seema Kavia, ADM, Jodhpur-Rural (Raj.)

**Sh. Mohit Gupta, Deputy Conservator of Forest,
Jodhpur**

Smt. Shilpi Sharma, Regional Officer, RSPCB, Jodhpur

**INSPECTION REPORT OF JOINT COMMITTEE IN COMPLIANCE
OF HON'BLE NATIONAL GREEN TRIBUNAL (NGT) CENTRAL
ZONE BENCH, BHOPAL ORDER DATED 22/07/2024 IN
O.A NO- 163/2024**

“Raju Ram Vishnoi V/s State of Rajasthan”

INTRODUCTION

Hon'ble NGT Central Zone Bench Bhopal, vide its order dated 22/07/2024, in the matter of Original Application No. 163/2024 constituted a Joint Committee comprising of One representative of District Collector Jodhpur, Rajasthan, One representative from State PCB and Representative of Divisional Forest Officer, Jodhpur, Rajasthan and directed the committee to undertake site visits, and submit Action taken report. The State PCB has been designated as the Nodal agency for coordination and compliance. (Copy of the order is enclosed at **Annexure-I and copy of nomination from respective departments is enclosed as Annexure-I-A**).

In compliance to the aforesaid order dated 22/07/2024, following officers were nominated from their respective departments to conduct the joint inspection: -

- i. Smt. Seema Kavia, ADM, Jodhpur-Rural (Raj.)
- ii. Sh. Mohit Gupta, Deputy Conservator of Forest, Jodhpur.
- iii. Smt. Shilpi Sharma, Regional Officer, RSPCB, Jodhpur (Raj).

The committee of above officers carried out joint inspection of alleged site, located at Village- Sanrecha, Patwar Halka Sarecha, Tehsil- Luni, District - Jodhpur on 29/08/2024.

OBSERVATIONS DURING THE VISIT

- The above alleged site belongs to M/s Hasti Petro Chemical & Shipping Ltd for establishment of multi-logistic park sanctioned under the PM Gati Shakti scheme.
- The alleged site was inspected in the presence of Sh. Arvind Surana, CFO and Sh. Amit Jain, Terminal Manager of M/s Hasti Petro Chemical & Shipping Ltd.



Figure:-1- View of the alleged site

- During inspection, it was observed that the work of “Passenger Freight Terminal” was going on. Three parallel railway lines were found laid down.
- During inspection, the representative of the industry, presented the permissions which were obtained before cutting down off the trees, which stood in the path of laying down off railway lines.

- SDO, Luni vide letter dated 29.05.2024 gave the permission for cutting of 251 no of trees. Out of the 251 trees, 155 no trees were of Khejri, 55 of Rohida, 08 of Neem, 03 of Jhaal, and rest 02 of brambles and bushes. Copy enclosed as **Annexure-A**.
- As per the available records of the Forest department , the land involved in the said project does not involve forest land, hence the permission for tree cutting has to be obtained from the concerning Sub- Divisional Officer in compliance of Rajasthan Tenancy Act, 1955.
- It was intimated by the industry's representative that a similar matter is pending in the Hon'ble High Court, Jodhpur with D.B Civil Writ Petition no- 8465/2024, Khem. Singh v/s State of Rajasthan. Copy of the writ petition is enclosed as **Annexure-B**.
- As per the order dated 30.05.2024 of the Hon'ble High Court in the above referred D.B Civil Writ Petition no- 8465/2024, it was directed to M/s Hasti Petro Chemical & Shipping Ltd to ensure afforestation to the extent of ten times more than the permitted deforestation. Copy of the order is enclosed as **Annexure-C**.
- As per the representative of the industry, in compliance of the orders of the Hon'ble High Court, they had planted about 1846 plants till date, with geo-tagging at the places instructed by SDO, Luni and revenue authorities. Copy of the details of plants planted with geographical coordinates are enclosed as **Annexure- D**. The industry under reference has also submitted an affidavit wherein they have assured that 1000 trees of khejri trees shall also be planted in and around the premises. Copy of the affidavit is enclosed as **Annexure-E**.


COMPLIANCE OF OTHER STATUTORY REGULATIONS


- As per the available records of the State Pollution Control Board, Jodhpur, the industry under reference has obtained permission for establishment of "Railway Good Shed" under orange category. Copy of the consent is enclosed as **Annexure-F**.


RECOMMENDATIONS

During the site visit carried out by the Joint team, work of laying down off the railway siding was going on. The committee recommends the following: -

- a) It is proposed that the no of plants/ trees deforested should be afforested ten times. Also, native species should be promoted.
- b) Instead of cutting of trees, process of translocation of trees may be promoted for green field projects and other activities.


(Shilpi Sharma)
RO, RSPCB, Jodhpur


(Mohit Gupta)
DCF, Jodhpur.
उप वन संरक्षक
जोधपुर


(Seema Kavia)
ADM, Jodhpur (Raj.)
जोधपुर जिला कार्यालय

Joint Inspection Report

Submitted in Reference to

**Hon'ble National Green Tribunal (NGT)
Central Zone Bench, Bhopal order dated
22/07/2024**

In the Matter of

**Original Application. No. 163/2024(CZ)
"Raju Ram Vishnoi v/s State of Rajasthan"**

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Smt. Shilpi Sharma, Regional Officer, RSPCB, Jodhpur

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COMPLIANCE OF OTHER STATUTORY REGULATIONS

- As per the available records of the State Pollution Control Board, Jodhpur, the industry under reference has obtained permission for establishment of “Railway Good Shed “under orange category. Copy of the consent is enclosed as **Annexure-F.**

RECOMMENDATIONS

During the site visit carried out by the Joint team, work of laying down off the railway siding was going on. The committee recommends the following: -

- a) It is proposed that the no of plants/ trees deforested should be afforested ten times. Also, native species should be promoted.
- b) Instead of cutting of trees, process of translocation of trees may be promoted for green field projects and other activities.

(Shilpi Sharma)	(Mohit Gupta)	(Seema Kavia)
RO, RSPCB, Jodhpur	DCF, Jodhpur.	ADM, Jodhpur-Rural (Raj.)

Item No. 02

**BEFORE THE NATIONAL GREEN TRIBUNAL
CENTRAL ZONE BENCH, BHOPAL**
(Through Video Conferencing)

**Original Application No. 163/2024(CZ)
(I.A. No. 64/2024)**

Raju Ram Vishnoi

Applicant(s)

Vs.

State of Rajasthan & Ors.

Respondent(s)

Date of Hearing: 22.07.2024

**CORAM: HON'BLE MR. JUSTICE SHEO KUMAR SINGH, JUDICIAL MEMBER
HON'BLE DR. AFROZ AHMAD, EXPERT MEMBER**

For Applicant(s): Mr. Manas Khatri, Adv.

For Respondent(s): None.

ORDER

1. The contention of the Applicant is that the Govt. of Rajasthan has declared the Khejari as a State Tree in the year 1982 and 1983 and in order to regulate the forest growth, its supervision and control, the State Government has laid down a policy by way of rules of 1960.
2. In spite of all these, the Land Acquisition Officer, Loni Jodhpur, vide order impugned as Annexure A-1, A-2 and A-3, indirectly exercised the power of the forest officials and permitted for removal of the trees which is against the environmental rules.
3. A substantial issue of environment has been raised.
4. Issue notice to the respondents, returnable within four weeks. Respondents are directed to submit their reply within six weeks through E-filing portal, preferably in the form of searchable PDF/ OCR Support PDF and not in the form of Image PDF.

5. Applicant is directed to take necessary steps for service to the respondents by both ways and also on available email.
6. We deem it just and proper to call a report on the matter in issue in present Original Application, from a Joint Committee consisting of:-
 - i. One representative from District Collector, Jodhpur, Rajasthan
 - ii. One representative from Divisional Forest Officer, Jodhpur, Rajasthan.
 - iii. One representative from Rajasthan State Pollution Control Board.
7. The Committee is directed to visit the place and submit the factual and action taken report within six weeks. The State PCB will be the nodal agency for coordination and logistic support.
8. Applicant is directed to supply the copy of the application and relevant documents to the Committee and Respondent(s) within a week and after compliance of service, the applicant has to submit an affidavit that the notice and copy of the application have been served upon the Committee and respondent(s).
9. The report in the matter be filed by the Committee through email at ngtczbbho-mp@gov.in preferably in the form of searchable PDF/OCR Support PDF and not in the form of Image PDF.

List it on **04th September, 2024.**

Sheo Kumar Singh, JM

Dr. Afroz Ahmad, EM

22nd July, 2024
O.A No. 163/2024(CZ)
PN

राजस्थान सरकार
कार्यालय जिला कलक्टर, जोधपुर ग्रामीण

क्रमांक: /विधि / NGT/2024 /

दिनांक : /08 /2024

कार्यालय आदेश

श्री राजू राम विश्‍नोई द्वारा नेशनल ग्रीन अधिकरण केन्द्रीय जोन बेंच भोपाल में मूल प्रार्थना पत्र संख्या 163/2024 प्रस्तुत किया है जिसमें भूमि अवाप्ति अधिकारी लूणी द्वारा पेडो को काटने के संबंध में दिए गए आदेश के विरुद्ध मूल प्रार्थना पत्र नेशनल ग्रीन अधिकरण केन्द्रीय जोन बेंच भोपाल में प्रस्तुत किया है। अधिकरण ने अपने आदेश दिनांक 22.07.2024 के द्वारा संयुक्त कमेटी का गठन कर आदेश दिनांक से 6 सप्ताह के भीतर संयुक्त कमेटी के माध्यम से रिपोर्ट प्रस्तुत करने हेतु आदेशित किया गया है। उक्त आदेश की पालना में निम्नानुसार संयुक्त कमेटी का गठन किया जाता है:-

- | | |
|---|--------------|
| 01. अतिरिक्त जिला कलक्टर, जोधपुर ग्रामीण। | (अध्यक्ष) |
| 02. उप वन संरक्षक, जोधपुर। | (सदस्य) |
| 03. क्षेत्रीय अधिकारी प्रदुषण नियंत्रण बोर्ड, जोधपुर। | (सदस्य सचिव) |

कमेटी संबंधित स्थान पर भ्रमण कर तथ्यात्मक एवं की गई कार्यवाही की रिपोर्ट निर्धारित समयावधि में अधिकरण के समक्ष प्रस्तुत किया जाना सुनिश्चित करेगी।

(गौरव अग्रवाल)

जिला कलक्टर
जोधपुर (ग्रामीण)

क्रमांक: /विधि / NGT/2024 /

दिनांक : /08 /2024

प्रतिलिपि निम्नलिखित को सूचनार्थ एवं आवश्यक कार्यवाही हेतु प्रेषित है:-

01. अतिरिक्त जिला कलक्टर, जोधपुर ग्रामीण।
02. उप वन संरक्षक, जोधपुर।
03. क्षेत्रीय अधिकारी प्रदुषण नियंत्रण बोर्ड, जोधपुर को प्रेषित कर लेख है कि निरीक्षण उपरान्त संयुक्त रिपोर्ट तैयार कर निर्धारित समयावधि में अधिकरण में प्रस्तुत करवाया जाना सुनिश्चित करावें।
04. रक्षित पत्रावली।

(गौरव अग्रवाल)

जिला कलक्टर
जोधपुर (ग्रामीण)

Signature Not Verified

RajKaj Ref
9486407



Digitally signed by Gaurav Agrawal
Designation : Collector & District
Magistrate
Date: 2024.08.03 16:50:06 IST
Reason: Approved

राजस्थान सरकार

कार्यालय भूमि अवाप्ति अधिकारी एवं उपखण्ड अधिकारी लूणी- जोधपुर
सतलाना रोड, राजमार्ग- 68, तहसील लूणी, Phone: 02931-284003 , Email: sdmlu-jod-rj@nic.in

दिनांक:29.05.2024

क्रमांक:-भूमि अवाप्ति/2024/124

प्रेषित:-

लता पारख पत्नि श्री रमेश पारख
निवासी जोधपुर।

विषय:-Permission for removal of tree falling in Khasra Number 47 for development of Gati Shakti Cargo Terminal.

प्रसंग:-आपके पत्र दिनांक 29.05.2023 के संदर्भ में।

उपर्युक्त विषयान्तर्गत एवं प्रासंगिक पत्र के संदर्भ में लेख है कि आप द्वारा प्राईवेट फ्रेट टर्मिनल (पीएफटी) निर्माण के मध्य आने वाले पेड़ों के कटवाई की अनुमति चाही गई थी जिस संदर्भ में तहसीलदार लूणी से जांच करवाई गई जिसके अनुसार ग्राम संरेचा के खसरा संख्या 446, 446/1, 446/2, 446/3, 446/4, 371, 372, 375 व ग्राम खेडा संरेचा के खसरा संख्या 777, 777/1, 855/778 एवं ग्राम शिकारपुरा के खसरा संख्या 46,47,48,52 के मौके पर जांच की गई। जिसमें बाधित पेड़ों को लाल रंग से चिन्हित किया गया। उक्त सभी खसरों में खेजडी के पेड़ों की संख्या 155, रोहिडा के 83 , नीम के 08, झाल के 03 व कटौली झाडी की संख्या 02 कुल बाधित पेड़ों की संख्या 251 है।

मौका रिपोर्ट तहसीलदार लूणी द्वारा करवाई गई। प्राईवेट फ्रेट टर्मिनल (पीएफटी) के निर्माण कार्य में बाधक ग्राम शिकारपुरा के खसरा संख्या 47 के कुल 16 वृक्षों को राजस्थान काश्तकारी अधिनियम 1955 की धारा 84(2) के तहत नियम राजस्थान काश्तकारी (सरकारी) नियम 1955 के नियम 24 ड ड से 25 तक अध्याय -5 में प्रदत्त नियमानुसार हटाने की अनुमति प्रदान कर निर्देशित किया जाता है की तहसीलदार लूणी द्वारा चिन्हित किये गए स्थान पर एक पेड़ के बदले दो या दो से अधिक पेड़ लगाना सुनिश्चित करेंगे।

संलग्न:- उपरोक्तानुसार।

भूमि अवाप्ति अधिकारी
एवं उपखण्ड अधिकारी लूणी- जोधपुर

दिनांक:29.05.2024

क्रमांक:-भूमि अवाप्ति/2024/125-127

प्रतिलिपी: सूचनार्थ सादर प्रेषित है:-

1. श्रीमान जिला कलक्टर महोदय जोधपुर (ग्रामीण)।
2. तहसीलदार , लूणी।
3. प्रबन्ध निदेशक , हस्ती पेट्रो केमिकल एण्ड शिपिंग लिमिटेड।

भूमि अवाप्ति अधिकारी
एवं उपखण्ड अधिकारी लूणी- जोधपुर

RajKaj Ref
7619548



Signature valid

Digitally signed by Pankraj Kansotia
Designation: Sub Divisional Officer
Date: 2024.05.29 19:07:36 IST
Reason: Approved

राजस्थान सरकार
कार्यालय भूमि अवाप्ति अधिकारी एवं उपखण्ड अधिकारी लूणी- जोधपुर
सतलाना रोड, राजमार्ग- 68, तहसील लूणी, Phone: 02931-284003, Email: sdmlu-jod-rj@nic.in

क्रमांक:-भूमि अवाप्ति/2024/128

दिनांक:29.05.2024

प्रेषित:-

श्री छगाराम पुत्र नारायणराम
निवासी भाकरासनी तहसील लूणी।

विषय:-खसरा संख्या 446 एवं 446/1 में पडने वाले पेडों को हटाने के बाबत।
प्रसंग:-आपके पत्र दिनांक 27.05.2024 के संदर्भ में।

उपर्युक्त विषयान्तर्गत एवं प्रासंगिक पत्र के संदर्भ में लेख है कि आप द्वारा प्राईवेट फ्रेट टर्मिनल (पीएफटी) निर्माण के मध्य आने वाले पेडों के कटवाई की अनुमति चाही गई थी जिस संदर्भ में तहसीलदार लूणी से जांच करवाई गई जिसके अनुसार ग्राम संरेचा के खसरा संख्या 446, 446/1, 446/2, 446/3, 446/4, 371, 372, 375 व ग्राम खेडा संरेचा के खसरा संख्या 777, 777/1, 855/778 एवं ग्राम शिकारपुरा के खसरा संख्या 46,47,48,52 के मौके पर जांच की गई। जिसमें बाधित पेडों को लाल रंग से चिन्हित किया गया। उक्त सभी खसरों में खेजडी के पेडों की संख्या 155, रोहिडा के 83, नीम के 08, झाल के 03 व कटीली झाल की संख्या 02 कुल बाधित पेडों की संख्या 251 है।

मौका रिपोर्ट तहसीलदार लूणी द्वारा करवाई गई। प्राईवेट फ्रेट टर्मिनल (पीएफटी) के निर्माण कार्य में बाधक ग्राम संरेचा के खसरा संख्या 446 एवं 446/1 के कुल 22 वृक्षों को राजस्थान काश्तकारी अधिनियम 1955 की धारा 84(2) के तहत नियम राजस्थान काश्तकारी (सरकारी) नियम 1955 के नियम 24 ड ड से 25 तक अध्याय -5 में प्रदत्त नियमानुसार हटाने की अनुमति प्रदान कर निर्देशित किया जाता है की तहसीलदार लूणी द्वारा चिन्हित किये गए स्थान पर एक पेड़ के बदले दो या दो से अधिक पेड़ लगाना सुनिश्चित करेंगे।

संलग्न:- उपरोक्तानुसार।

भूमि अवाप्ति अधिकारी
एवं उपखण्ड अधिकारी लूणी- जोधपुर

क्रमांक:-भूमि अवाप्ति/2024/129-131

दिनांक:29.05.2024

प्रतिलिपी: सूचनार्थ सादर प्रेषित है:-

1. श्रीमान जिला कलक्टर महोदय जोधपुर (ग्रामीण)।
2. तहसीलदार, लूणी।
3. प्रबन्ध निदेशक, हस्ती पेट्रो केमिकल एण्ड शिपिंग लिमिटेड।

भूमि अवाप्ति अधिकारी
एवं उपखण्ड अधिकारी लूणी- जोधपुर

RajKaj Ref
7619554



Signature valid

Digitally signed by Pankaj Kansotia
Designation: Sub Divisional Officer
Date: 2024.05.29 19:07:35 IST
Reason: Approved

राजस्थान सरकार

कार्यालय भूमि अवाप्ति अधिकारी एवं उपखण्ड अधिकारी लूणी- जोधपुर
सतलाना रोड, राजमार्ग- 68, तहसील लूणी, Phone: 02931-284003 , Email: sdmlu-jod-rj@nic.in

क्रमांक:- भूमि अवाप्ति/2024/121

दिनांक:29.05.2024

प्रेषित:-

प्रबन्ध निदेशक,

हस्ती पेट्रो केमिकल एण्ड शिपिंग लिमिटेड।

विषय:-प्राईवेट फ्रेट टर्मिनल (पीएफटी) के मध्य आने वाले पेड़ों का कटवाने की अनुमति बाबत।

प्रसंग:-आपके पत्र दिनांक 18.03.2024 के संदर्भ में।

उपर्युक्त विषयान्तर्गत एवं प्रासंगिक पत्र के संदर्भ में लेख है कि आप द्वारा प्राईवेट फ्रेट टर्मिनल (पीएफटी) निर्माण के मध्य आने वाले पेड़ों के कटवाई की अनुमति चाही गई थी जिस संदर्भ में तहसीलदार लूणी से जांच करवाई गई जिसके अनुसार ग्राम संरेचा के खसरा संख्या 446, 446/1, 446/2, 446/3, 446/4, 371, 372, 375 व ग्राम खेडा संरेचा के खसरा संख्या 777, 777/1, 855/778 एवं ग्राम शिकारपुरा के खसरा संख्या 46,47,48,52 के मौके पर जांच की गई। जिसमें बाधित पेड़ों को लाल रंग से चिन्हित किया गया। उक्त सभी खसरों में खेजडी के पेड़ों की संख्या 155, रोहिडा के 83 , नीम के 08, झाल के 03 व कटीली झाडी की संख्या 02 कुल बाधित पेड़ों की संख्या 251 है।

उक्त खसरों में से ग्राम संरेचा के 446/2, 446/3, 446/4, ग्राम खेडा संरेचा के 777, 777/1 के खातेदार जोधपुर विकास प्राधिकरण के अंतर्गत आते हैं, इनमें कुल पेड़ों की संख्या 62 है एवं शेष खसरों की खातेदारी भूमि में बाधित पेड़ों की संख्या कुल 189 है। मौका रिपोर्ट मौके पर उपस्थित HPCSL के प्रतिनिधी एवं कार्मिक के रूबरू बना हस्ताक्षर करवाई गई। प्राईवेट फ्रेट टर्मिनल (पीएफटी) के निर्माण कार्य में बाधक ग्राम संरेचा के खसरा संख्या 371, 372, 375, व ग्राम खेडा संरेचा के खसरा संख्या 855/778 एवं ग्राम शिकारपुरा के खसरा संख्या 46, 48 व 52 के कुल 151 वृक्षों को राजस्थान काश्तकारी अधिनियम 1955 की धारा 84(2) के तहत नियम राजस्थान काश्तकारी (सरकारी) नियम 1955 के नियम 24 ड ड से 25 तक अध्याय -5 में प्रदत्त नियमानुसार हटाने की अनुमति प्रदान कर निर्देशित किया जाता है की तहसीलदार लूणी द्वारा चिन्हित किये गए स्थान पर एक पेड़ के बदले दो या दो से अधिक पेड़ लगाना सुनिश्चित करेंगे।

संलग्न:- उपरोक्तानुसार।

भूमि अवाप्ति अधिकारी

एवं उपखण्ड अधिकारी लूणी- जोधपुर

दिनांक:29.05.2024

क्रमांक:- भूमि अवाप्ति/2024/122-123

प्रतिलिपी: सूचनार्थ सादर प्रेषित है:-

1. श्रीमान जिला कलक्टर महोदय जोधपुर (ग्रामीण)।
2. तहसीलदार , लूणी।

भूमि अवाप्ति अधिकारी

एवं उपखण्ड अधिकारी लूणी- जोधपुर

RajKaj Ref
7619534



Signature valid

Digitally signed by Pulkraj Kansotia
Designation: Sub Divisional Officer
Date: 2024.05.29 15:07:37 IST
Reason: Approved

"A"

RAJASTHAN HIGH COURT

Proforma for Micro-Classification (No.S.O./13/2018)

D.B. S.A.W. /S.B./D.B.CIVIL WRIT NO. _____/24.

CASE TITLE KHEM SINGH VS STATE & ORS

(1) SERVICE MATTERS

"A"- APPOINTMENT/RECRUITMENT/PROMOTION

DEPARTMENT	POST	YEAR	SUBJECT MATTER (GROUND OF WRIT E.G. AGE, BONUS MARKS, ELIGIBILITY, RESERVATION ETC.)
	pi		

"B" - OTHER SERVICE MATTERS

DEPARTMENT	POST	SUBJECT MATTER (MATTER UNDER CHALLENGE E.G. PAY SCALES, SENIORITY, TRANSFER, PENSION MATTERS, A.C.P., FIXATION ETC.)
	pi	

(2) MISC. MATTERS

1	DEPARTMENT	REVENUE
2	ACT/RULES/ SECTION/ ORDINANCE	Red Land Act. REVENUE
3	REFERENCE OF SUBJECT MATTER WITH PROVISIONS (GROUND OF WRIT E.G. ELECTION MATTERS, LAND ACQUISITION MATTERS, CANCELLATIONS OF MINING LEASE ETC.)	MATTER OF RESTORATION FOR POSITION OF THE WATER BODY/ CATCHMENT AREA/ POND Land OF KHASRANO-49, 50 & 51 OF Vill. SHARARA & KHASRANO 757 OF Vill. KHERA SARENA

[Signature]
(SIGNATURE WITH NAME OF ADVOCATE)

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR

D.B. CIVIL WRIT (P.I.L.) PETITION NO. /2024

PETITIONER

Khem Singh

V/S

RESPONDENTS

State of Raj. & Ors

SYNOPSIS

- In village Shikarpura land of Khasra no.51 rakba 0.5989 hectare is recorded as gair mumkin nadi and Khasra no.50 is the catchment of the nadi, Khasra no.49 is the public way for approach upon the water body situated in Khasra no.51 further the land of Khasra no.757 of Village Khedasarecha is recorded as gair mumkin rasta and adjoining with the nadi area, the nadi is situated upon the border of two villages, the maximum people of Village Khedasarecha and Shikarpura are living in the Dhanis and the nadi (water pond) existing Khasra no.51 is the lifeline of those people their cattle and wildlife.
- The land of the Khasra no.372, 373, 374, , 445, 446, 446/1 of Village Sarecha, Khasra no.779 and 780 of Village Khedasarecha is recorded as private land in the name of respondent-Hasti Petro Chemical, upon which the respondent company is going to establish a private cargo terminal/Multi Model Logistic Park near Hanuwant Station. The land is covered with the 67 trees of "Khejadi" sand one of the neem. The Khejadi is the protected tree of the State of Rajasthan and further the faith of belief of a largest community of Western Rajasthan after sacrifice of the Amrita Devi.
- The Northern-Western Railway issued a principal approval on 28.05.2022 in favour of the private respondent for construction of the private Cargo Terminal/ Multi Model Logistic Park near Hanuwant Station of the Jodhpur-Luni Section.
- The Divisional Railway Manager, Jodhpur issued the communication to the District Collector, Jodhpur for acquisition of the land of Khasra no.375 and 371 of Village Sarecha upon the request of the private respondent for their project.
- The Sub-Division Officer, Luni passed an order on 23.11.2022 and constitute a committee for conduct the survey of the land of Khasra no.375, 371 and 378 of Village Khedasarecha and Khasra no.50 and 52 of Village Shikarpura under the provision of Land Acquisition Act 2013.
- On 12.12.2022, the Sub-Division Officer submitted a preliminary report to the District Collector, Jodhpur according to the survey report, in which it is pointed out that the rehabilitation of the displayed person is required. Further, Sub-Division Officer submitted a report with regard to market rate of land proposed for acquisition on 28.03.2023.

R

- On 05.05.2023, the private respondent-Hasti Petro Chemical submitted an application in which it was pointed that vide letter dated 11.07.2022 the land of Khasra nos.371, 375 of Village Sarecha, Khasra no.378 of Village Khedasarecha and Khasra nos.50 and 52 of Village Shikarpura was included in their project and requested for acquisition. However, the company is able to purchase the said land from the land owners for avoid the delay in commencement of the project and therefore they have almost the land except Khasra no.375 of Village Sarecha, therefore, the acquisition may process only for Khasra no.375.
- No the very same day i.e. 05.05.2023, the Sub-Division Officer sent a report for above mentioned purpose along with the rate of land.
- Despite this fact the District Collector again issued the communication to the Sub-Division Officer for prepare a preliminary report under Rule 4 of the Land Acquisition Rules 2016.
- Again the Sub-Division Officer Luni passed an order and constitute a committee for preparation of the preliminary report under the acquisition Rules. On 18.07.2023 the committee has submitted a preliminary report to the District Collector Jodhpur.
- Unfortunately, on 21.07.2023, issued the direction for conducting survey to close the existing public way of Khasra no.777, 756, 757 and 777/1 of Village Khedasarecha upon the request of private respondent and Tehsildar was directed to submit the report.
- During this process, the District Collector has issued the order on 25.07.2023 and constitute and joint committee for actual survey of the land situated in the project. Prior to notification of any acquisition the Sub-Division Officer requested to the private respondent to deposit the estimate compensation amount in the account of the land Acquisition officer and in pursuance to that the private company has deposited the amount in such account without any award.
- Vide communication dated 10.08.2023, the Sub-Division Officer directed to the Tehsildar for collecting the information with regard to detail of the land, migration and rehabilitation of the families from the proposed acquisition and Tehsildar was directed submit the report for such purpose.
- On 14.08.2023, the Sub-Division Officer submitted a report was prepared by Revenue Authorities and it was found that there are 21 families will be effected from the proposed acquisition.
- On 06.10.2023, a notification was issued under Section 4(1) of the Land Acquisition Act 2013 is issued by the Ministry of Industry and Commerce, however, the further proceedings is not initiated in pursuance of the notification.
- The respondent company submitted a letter on 21.11.2023 to the Railway Officer for removal of the 64 to 70 trees which are falling in an around of the proposed project, in pursuance of the letter of the private



company, the District Collector has communicated to the Sub-Division Officer for process of permission for removal of trees.

○ The Sub-Division Officer Luni called the report from the Tehsildar, in pursuance to that the Patwari prepared the report in which it was found that there was total 67 trees out of which 66 belongs to the Khejadi.

○ The Sub-Division Officer passed an order on 08.01.2024 for removal of those 67 trees of Khejadi which is protected tree by the State and permission cannot be granted for removal of trees until the report is not found for dangerous or exceptional circumstances.

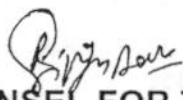
○ Then after on 05.02.2024, the respondent company submitted an application for issuance of the public hearing in urgent nature. On 08.02.2024, the Tehsildar submitted a report that there is a dispute in the survey report and the boundaries of the project area is not match with the revenue record, therefore, there is a requirement of the settlement survey.

○ Without any acquisition and allotment of the land, the respondent-company destroy the structure of the pond situated over the land of Khasra no.51 and closed the public way which is clear from the report of the daily newspaper and the photographs of the site, the Rajasthan Patrika published a news item with the statement of Sub-Division Officer and the Railway Authority.

○ The petitioner hereby placed the photographs of the site wherein it is clearly indicated that the pond has been destroyed *in toto* and the approach way which is recorded as government land and not proposed for the acquisition has also closed by the respondent-company.

○ The Gram Panchayat Sarecha submitted a complaint before the Sub-Division Officer Luni on 28.03.2024 against the illegal act of the respondent company for closing the public way and taken over the illegal encroachment upon the land of public utility, but till date no action has been taken.

○ Hence this writ ^{is} petition.


COUNSEL FOR THE PETITIONER

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR

D.B. CIVIL WRIT (P.I.L.) PETITON NO. /2024

PETITIONER

Khem Singh

V/S

RESPONDENTS

State of Raj. & Ors

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20 CARDOF

PETITIONER
Singh Deiv

83.

**COUNSEL FOR THE PETITIONER
(MOTI SINGH ADVOCATE)
motisinghadvocate@gmail.com 9828085442**

**GOVERNMENT OF RAJASTHAN
e-Court Fee**



DATE & TIME :	17-MAY-2024 08:16:00
NAMES OF THE ACC/ REGISTERED USER :	SHCIL RAJASTHAN
LOCATION :	JODHPUR
e-COURT RECEIPT NO :	RJCT1756E24151966
e-COURT FEE AMOUNT :	₹ 60 (Rupees Sixty Only)



RJCT1756E24151966

Statutory Alert : The authenticity of this e-Court fee receipt should be verified at www.shcilestamp.com . Any discrepancy in the details on this receipt and as available on the website renders it invalid. In case of any discrepancy please inform the Competent Authority. This receipt is valid only after verification & locking by the Court Official.

1

**IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR
D.B.CIVIL WRIT PETITION (PIL) NO. _____/2024**

PETITIONER:

Khem Singh son of Ganpat Singh aged about 64 years, resident of Village Shikarpura, Tehsil Luni, District Jodhpur (Rajasthan).

V E R S U S

RESPONDENTS:

1. The State of Rajasthan through its Secretary, Department of Revenue, Government of Rajasthan, Jaipur;
2. Jodhpur Development Authority, Jodhpur through its Commissioner;
3. District Collector, Jodhpur;
4. Sub-Division Officer, Luni, District Jodhpur;
5. Divisional Railway Manager, Northern-Western Railway, Jodhpur;
6. Hasti Petro Chemical and Shipping Ltd., through its Managing Director, registered office at Thar Dry Port, Jodhpur-Barmer Road, Village Pal, Tehsil and District Jodhpur.


**D. B. CIVIL WRIT PETITION [P.I.L] UNDER ARTICLE
226 OF THE CONSTITUTION OF THE INDIA**

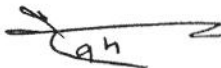
AND

**IN THE MATTER OF MATTER RAJASTHAN LAND
REVENUE ACT AND RULES MADE THEREIN**

AND

**IN THE MATTER OF RESTORATION FOR POSITION OF
THE WATER BODY/CATCHMENT AREA/POND LAND OF
KHASRA NOS.49, 50 AND 51 OF VILLAGE SHIKARPURA**


**OATH COMMISSIONER
REVENUE DEPARTMENT
RAJ. HIGH COURT, JODHPUR**



AND KHASRA NO.757 OF VILLAGE KHERASARECHA,
TEHSIL LUNI, DISTRICT JODHPUR

AND

IN THE MATTER OF THE ILLEGAL ACT OF THE
RESPONDENT NO.5 FOR DESTROY THE EXISTING
WATER BODY OF THE VILLAGE AREA AND TAKE THE
ILLEGAL ENCROACHMENT UPON THE LAND OF THE
PUBLIC UTILITY AND RESERVED AS GAIR MUMKIN
NADI (POND), CATCHMENT AND PUBLIC WAY

AND

IN THE MATTER OF THE SAVING THE LIFE OF THE
STATE TREE (KHEJADI) SITUATED UPON THE LAND
OF KHASRA NO.372, 373, 374, , 445, 446, 446/1 OF
VILLAGE SARECHA AND KHASRA NO.779, 780 OF THE
VILLAGE KHEDASARECHA AND KHASRA NO.50 OF
VILLAGE SHIKARPURA

To,

THE HON'BLE CHIEF JUSTICE AND HIS OTHER
COMPANION JUDGES OF THE RAJASTHAN HIGH COURT AT
JODHPUR.

MAY IT PLEASE YOUR HONOUR,

On behalf of the petitioner, it is most respectfully submitted
as under:-

**1. PARTICULARS OF THE CAUSE / ORDER AGAINST
WHICH HE PETITION IS MADE:**

- (1) **Date of order/Notification/ Circular/Policy decision
etc-** That the present petition under Article 226 of the
Constitution of India is being filed for restoration of the
position of the land and restrained to the respondent

OATH COMMISSIONER
REVENUE JUDICIAL, CIVIL
RAJ. HIGH COURT, JODHPUR

for interference in the public utility land which is reserved as water body catchment area and public way/Gair Mumkin Nadi/Pond Land of Khasra No.49, 50 and 51 of Village Shikarpura and Khasra no.757 of Village Khedasarecha, Tehsil Luni, District Jodhpur.

(II) By way of this PIL petition, the petitioners also wants to assure for maintain the status of the land for Water Body/Catchment Area/pond Land of Khasra No.49, 50 and 51 of Village Shikarpura and Khasra no.757 of Village Khedasarecha, Tehsil Luni, District Jodhpur.

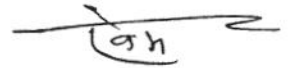
II. **Passed in (Case or File Number)-** Not Applicable.

III. **Passed by (Name and Designation of the Court, Authority, Tribunal etc.)-** Not Applicable.

IV. **Subject-matter in brief.-** The subject matter of present PIL petitioner with regard to pass the appropriate direction for restoration the position of the land which is reserved as Gair Mumkin Nadi/catchment area and public way of Village Shikarpura and Khedasarecha, Tehsil Luni, District Jodhpur. The petitioner is also seeking the direction for removal of the constructions/structure from the above mentioned land, which is raised by the private respondent.

2. **Particulars of the Petitioner(s)**

1. That the petitioner is permanent resident of above mentioned address and, hence, citizen of India.
2. That the petitioner not involve in any civil, criminal, revenue litigation, in any capacity prior to it in the present matter. The petitioners approach before this Hon'ble Court by way of filing this PIL Petition in the public interest.



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 RE: ORIGINAL, CIVIL
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3. Declaration and undertaking of the petitioner:-

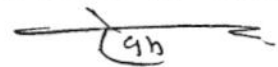
1. The present petition is being filed in the interest of people of village Shikarpura and Khedasarecha, Tehsil Luni, District Jodhpur.
2. That the entire litigation cost including the advocate's fee and other charges are being borne by the petitioner.
3. That a thorough research has been conducted in the matter raised through the public interest litigation. (All the relevant material in respect of such research shall be annexed with the petition)-

-Not applicable in present petition.

4. That to the best of the petitioner knowledge and research, the issue raised was not dealt with or decided and that a similar or identical petition was not filed earlier by him.
5. The petitioner has understand that in the course of hearing of this petition the Court may require any security to be furnished towards costs or any other charges and the petitioner shall comply with such requirements.

4 FACTS IN BRIEF, CONSTITUTING THE CAUSE:

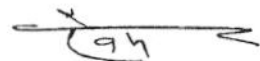
4.1 That in village Shikarpura the land of Khasra no.51 rakba 0.5989 hectare is recorded as gair mumkin nadi and Khasra no.50 is the catchment of the nadi, Khasra no.49 is the public way for approach upon the water body situated in Khasra no.51 further the land of Khasra no.757 of Village Khedasarecha is recorded as gair mumkin rasta and adjoining with the nadi area, the nadi is situated upon the border of two villages, the maximum people of Village Khedasarecha and Shikarpura are living in the Dhanis and the nadi (water pond) existing Khasra no.51 is the lifeline of


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those people their cattle and wildlife. The true and correct copy of the Jamabandi and Bhu-Naksha of the Khasra no.49, 50 and 51 of Village Shikarpura and Khasra no.757 of Village Khedasarecha are annexed herewith and marked as Annexure-1 and 2 respectively.

4.2 That the land of the Khasra no.372, 373, 374, 375, 445, 446, 446/1 of Village Sarecha, Khasra no.779 and 780 of Village Khedasarecha is recorded as private land in the name of respondent-Hasti Petro Chemical, upon which the respondent company is going to establish a private cargo terminal/Multi Model Logistic Park near Hanuwant Station. The land is covered with the 67 trees of "Khejadi" and one of the neem. The Khejadi is the protected tree of the State of Rajasthan and further the faith of belief of a largest community of Western Rajasthan after sacrifice of the Amrita Devi. The true and correct copy of the jamabandi of the land Khasra nos.372, 373, 374, 445, 446, 446/1 of Village Sarecha, Khasra nos.779 and 780 of Village Khedasarecha is annexed herewith and marked as Annexure-3.

4.3 That the Northern-Western Railway issued a principal approval on 28.05.2022 in favour of the private respondent for construction of the private Cargo Terminal/ Multi Model Logistic Park near Hanuwant Station of the Jodhpur-Luni Section. The true and correct copy of the communication dated 28.05.2022 is annexed herewith and marked as Annexure-4.



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REVENUE DEPARTMENT
RAJ. HIGH COURT, JODHPUR

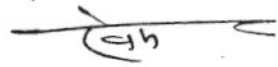
- 4.4 That the Divisional Railway Manager, Jodhpur issued the communication to the District Collector, Jodhpur for acquisition of the land of Khasra no.375 and 371 of Village Sarecha upon the request of the private respondent for their project. The true and correct copy of the communication dated 20.06.2022 issued DRM Jodhpur is annexed herewith and marked as **Annexure-5**.
- 4.5 That the Sub-Division Officer, Luni passed an order on 23.11.2022 and constitute a committee for conduct the survey of the land of Khasra no.375, 371 and 378 of Village Khedasarecha and Khasra no.50 and 52 of Village Shikarpura under the provision of Land Acquisition Act 2013. The true and correct copy of the order dated 23.11.2022 is annexed herewith and marked as **Annexure-6**.
- 4.6 That on 12.12.2022, the Sub-Division Officer submitted a preliminary report to the District Collector, Jodhpur according to the survey report, in which it is pointed out that the rehabilitation of the displayed person is required. The true and correct copy of the preliminary report dated 12.12.2022 is annexed herewith and marked as **Annexure-7**.
- 4.7 That the further the Sub-Division Officer submitted a report with regard to market rate of the land proposed for the acquisition on 28.03.2023. The true and correct copy of the report dated 28.03.2023 is annexed herewith and marked as **Annexure-8**.
- 4.8 That on 05.05.2023, the private respondent-Hasti Petro Chemical submitted an application in which it


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was pointed that vide letter dated 11.07.2022 the land of Khasra nos.371, 375 of Village Sarecha, Khasra no.378 of Village Khedasarecha and Khasra nos.50 and 52 of Village Shikarpura was included in their project and requested for acquisition. However, the company is able to purchase the said land from the land owners for avoid the delay in commencement of the project and therefore they have almost the land except Khasra no.375 of Village Sarecha, therefore, the acquisition may process only for Khasra no.375. The true and correct copy of the application dated 05.05.2023 is annexed herewith and marked as **Annexure-9.**

- 4.9 That no the very same day i.e. 05.05.2023, the Sub-Division Officer sent a report for above mentioned purpose along with the rate of land. The true and correct copy of the report dated 05.05.2023 submitted by Sub-Division Officer is annexed herewith and marked as **Annexure-10.**
- 4.10 That despite this fact the District Collector again issued the communication to the Sub-Division Officer for prepare a preliminary report under Rule 4 of the Land Acquisition Rules 2016. The true and correct copy of the communication dated 04.07.2023 issued by District Collector are annexed herewith and marked as **Annexure-11 (Collectively).**
- 4.11 That again the Sub-Division Officer Luni passed an order and constitute a committee for preparation of the preliminary report under the acquisition Rules. The


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true and correct copy of the order dated 04.07.2023 is annexed herewith and marked as **Annexure-12.**

4.12 That on 18.07.2023 the committee has submitted a preliminary report to the District Collector Jodhpur. The true and correct copy of the report dated 18.07.2023 is annexed herewith and marked as **Annexure-13.**

4.13 That unfortunately on 21.07.2023, issued the direction for conducting survey to close the existing public way of Khasra no.777, 756, 757 and 777/1 of Village Khedasarecha upon the request of private respondent and Tehsildar was directed to submit the report. The true and correct copy of the direction dated 21.07.2023 is annexed herewith and marked as **Annexure-14.**

4.14 That during this process, the District Collector has issued the order on 25.07.2023 and constitute and joint committee for actual survey of the land situated in the project. The true and correct copy of the order dated 25.07.2023 is annexed herewith and marked as **Annexure-15.**

4.15 That prior to notification of any acquisition the Sub-Division Officer requested to the private respondent to deposit the estimate compensation amount in the account of the land Acquisition officer and in pursuance to that the private company has deposited the amount in such account without any award. The true and correct copy of the communication dated 31.07.2023 and 04.07.2023 are

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annexed herewith and marked as Annexure 16 collectively.

4.16 That vide communication dated 10.08.2023, the Sub-Division Officer directed to the Tehsildar for collecting the information with regard to detail of the land, migration and rehabilitation of the families from the proposed acquisition and Tehsildar was directed submit the report for such purpose. The true and correct copy of the communication dated 10.08.2023 is annexed herewith and marked as Annexure-17.

4.17 That on 14.08.2023, the Sub-Division Officer submitted a report was prepared by Revenue Authorities and it was found that there are 21 families will be effected from the proposed acquisition. The true and correct copy of the report dated 14.08.2023 is annexed herewith and marked as Annexure-18.

4.18 That on 06.10.2023, a notification was issued under Section 4(1) of the Land Acquisition Act 2013 is issued by the Ministry of Industry and Commerce, however, the further proceedings is not initiated in pursuance of the notification. The true and correct copy of the notification dated 06.10.2023 is annexed herewith and marked as Annexure-19.

4.19 That the respondent company submitted a letter on 21.11.2023 to the Railway Officer for removal of the 64 to 70 trees which are falling in an around of the proposed project, in pursuance of the letter of the private company, the District Collector has communicated to the Sub-Division Officer for process of permission for removal of trees. The true and correct

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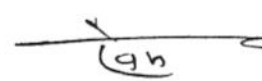
copy of the letter dated 14.12.2023 issued by District Collector is annexed herewith and marked as **Annexure-20.**

4.20 That the Sub-Division Officer Luni called the report from the Tehsildar, in pursuance to that the Patwari prepared the report in which it was found that there was total 67 trees out of which 66 belongs to the Khejadi. The true and correct copy of the report dated 01.01.2024 is annexed herewith and marked as **Annexure-21.**

4.21 That the Sub-Division Officer passed an order on 08.01.2024 for removal of those 67 trees of Khejadi which is protected tree by the State and permission cannot be granted for removal of trees until the report is not found for dangerous or exceptional circumstances. The true and correct copy of the order dated 08.01.2024 is annexed herewith and marked as **Annexure-22.**

4.22 That then after on 05.02.2024, the respondent company submitted an application for issuance of the public hearing in urgent nature. The true and correct copy of the application dated 05.02.2024 is annexed herewith and marked as **Annexure-23.**

4.23 That on 08.02.2024, the Tehsildar submitted a report that there is a dispute in the survey report and the boundaries of the project area is not match with the revenue record, therefore, there is a requirement of the settlement survey. The true and correct copy of the report dated 08.02.2024 is annexed herewith and marked as **Annexure-24.**

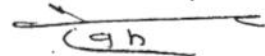

OATH COMMISSIONER
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4.24 That till date neither the process of acquisition is finalized nor the objections are invited from the effect and people and without any acquisition the private respondent take the encroachment upon the land of the Khasra no.49, 50 and 51 of Village Shikarpura which is reserved as catchment and pond for public at large and the land of Khasra no.757 of Village Khedasarecha, which is also reserved as gair mumkin rasta/approach way of the pond.

4.25 That without any acquisition and allotment of the land, the respondent-company destroy the structure of the pond situated over the land of Khasra no.51 and closed the public way which is clear from the report of the daily newspaper and the photographs of the site, the Rajasthan Patrika published a news item with the statement of Sub-Division Officer and the Railway Authority. The true and correct copy of the daily news dated 02.04.2024 is annexed herewith and marked as **Annexure-25.**

4.26 That the petitioner hereby placed the photographs of the site wherein it is clearly indicated that the pond has been destroyed *in toto* and the approach way which is recorded as government land and not proposed for the acquisition has also closed by the respondent-company. The true and correct copy of the photographs is annexed herewith and marked as **Annexure 26.**

4.27 That the Gram Panchayat Sarecha submitted a complaint before the Sub-Division Officer Luni on 28.03.2024 against the illegal act of the respondent



ADW. SURESH K. SHARMA
ADVOCATE, CHAMBA
HIGH COURT, JODHPUR

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company for closing the public way and taken over the illegal encroachment upon the land of public utility, but till date no action has been taken. The true and correct copy of the complaint/representation dated 28.03.2024 is annexed herewith and marked as **Annexure-27.**

4.28 That the act of the respondent is totally illegal, arbitrary and against the larger public interest, therefore, the petitioner who is social worker and local resident of Village choose to file the present PIL Petition for securing the water bodies and other public utility of the village.

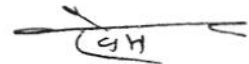
5. Source of Information.

The source of information of the facts pleaded in the petition is based on written documents the petitioners have verify the facts of petition personally. The annexed documents are true and correct copy of there original. The facts of this PIL writ petition are personally aware by the petitioners and the petitioners believe to nothing the concealment of the facts and not wrongly mentioned.

6. Nature and extent of injury caused/ apprehended:

That due to illegal encroachment over the land of village pond, its catchment area, public way and order of the removal of the large number of the trees, the entire villagers are in trouble and ecology of the area will badly effected. The pond has been destroyed due to set up the obstacles/construction in the catchment area of the pond, therefore, the interest of entire village is badly effected from the act of the respondents.

7. Any representation etc. made:



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That on behalf of citizen including petitioner, representation was submitted by the Gram Panchayat before the respondent-authority, but, in very unfortunate manner, the respondents not avail about the grievance of citizen of the village Shikarpura, Sarecha and Khedasarecha, Tehsil Luni, District Jodhpur.

8. Grounds:-

- A.** That the order (Annexure-22) passed by Sub-Division Officer for removal of the trees Khejadi is totally illegal for the private purpose the permission cannot be granted for removal of the Khejadi which is protected tree by the State and further a significant identity of the sacrifice of Amrita Devi Bishnoi in the western Rajasthan, thus the tree of the Khejadi cannot be removed in routine, the Sub-Division Officer has not pointed out any exceptional circumstances for granting the permission, therefore, the same is deserved to be quashed and set aside.
- B.** That the act of the respondent for taking over the encroachment/illegal possession over the land of pond and its catchment is completely illegal, the respondent destroyed the water body and for this reason they are liable to be imposed a heavy fine for save the natural resources.
- C.** that the private respondent has no authority to close the public ways/gair mumkin rasta recorded in revenue record and further the process initiated by the revenue authorities for changing the location of the existing public way is not permissible in the eyes of law,

therefore, the public way which is existing is deserved to be open to its original position.

- D. That the project of the respondent is purpose to promote the business of the private company and therefore same cannot be deemed as public welfare for the private project, the public at large cannot be suffer, therefore, the act of the private company is totally impermissible in law.
- E. That the pond land and its catchment cannot be allotted/set apart for any other use, however, thus any kind of residential accommodation or construction upon the catchment/water body cannot be permitted and deserves to remove forthwith.
- F. That Hon'ble Apex has also held in the case of *T.N. Godavarma v/s U.O.I.* that natural resources are the assets of entire nation, it is the obligation of all concerned, including the Union Government and State Government conserve and not vest these resources. Article 48A of the Constitution requires that the State shall endeavor to protect and improve the environment and to safe guard the forest and wildlife of the Country. Under Article 51A, it is duty of every citizen to protect and improve the natural environment including forest, lacks, rivers and wildlife and to have compassion for living creatures.
- G. That the humans are under obligation from the nature and from our Constitution imposed a moral duty to all citizen including institution and Government also to protect the cattle, Oran, ponds, mountains. These are gift of nature and entire life of the human is depending

upon these articles, which provide by lord of nature for human life.

- H. That this Hon'ble Court in case of ***Shambhu Ram vs. State of Rajasthan*** (DBCWP No. 10457/2018) settled the law that the land which is reserve as Agore cannot be divested for any other purpose thus in light of the law settled by this Hon'ble Court the position of the above mentioned Khasra is deserves to be restored
- I. That in case of ***Abdul Rehman vs. State of Rajasthan and also the Suo moto vs. State of Rajasthan*** (DBCW No. 11153/2011) (Jaipur Bench) this Hon'ble Court has issued a clear direction that all kind of the allotments in catchment area of the water body is deserves to be cancelled and same is not permissible as restriction imposed by the statute of the Rajasthan Tenancy Act.
- J. That despite the representation as well as the direction of this Hon'ble Court and the Hon'ble Supreme Court, the respondent not pursue the matter for restoration of the land of pond and its catchment to its original nature.

9. Delay, if any, in filing the petition and explanation therefore:

This PIL petition filed without cause any delay, prior to filing this petition, petitioners made the efforts to the authority for their grievance but no any positive action taken by Government therefore, this petition filed by petitioners without any delay.

10. Relief prayed for:

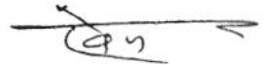
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OATH COMMISSIONER
REVENUE, CRIMINAL, CIVIL
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It is therefore, humbly prayed on behalf of petitioners that this writ petition for Public Interest Litigation may kindly be allowed and passed the following direction:-

- A. By an appropriate, writ, order or direction may kindly be issued and the respondents may kindly be directed to restore the original position of the Khasra Nos.49, 50 and 51 reserve as gair mumkin nadi and its catchment of Village Shikarpura, Tehsil Luni, District Jodhpur and further the respondent may restrain to raise any obstacle/structure upon this land for disturbed the free flow of the rain water.
- B. By an appropriate, writ, order or directions may kindly be issued and the order dated 08.01.2024 (Annexure-22) may kindly be quashed and set aside and the respondents may restrain to remove the 67 trees of Khejadi and neem existing upon the land of Khasra nos.49, 50 and 51 of Village Shikarpura, Khasra nos.779 and 780 of Village Khedasarecha and Khasra Nos.372 to 375, 445, 446 and 446/1 of Village Sarecha, Tehsil Luni, District Jodhpur and further the respondent-Sub-Division Officer as well as the Managing Director of the Company may punish with heavy fine and criminal prosecution for such kind of the illegal act of removal of the state protected trees from the land.
- C. By an appropriate, writ, order or directions may kindly be issued and the respondents may kindly be directed to restore the position water bodies and its catchment to its original nature and further directed to remove every kind of obstacle/stricter from the land of public way/gair mumkin rasta recorded in the revenue record.

OATH COMMISSIONER
JAL. HIGH COURT, JODHPUR



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The revenue authorities may kindly be directed to restore the position of the public way according to the revenue entries, further the revenue authorities may restrain change any kind of the location of the existing way.

- D. That any other relief, which this Hon'ble Court deems fit, by which the petitioner may get full justice may also be allowed.

11. Interim order, if prayed for:

- A. By an interim relief appropriate, writ, order or direction may kindly be issued and the respondents may kindly be restricted to raise any construction or conversion of the land of Khsara nos.49, 50 and 51 of Village Shikarpura, Khasra nos.779 and 780 of Village Khedasarecha and Khasra Nos.372 to 375, 445, 446 and 446/1 of Village Sarecha, Tehsil Luni, District Jodhpur and directed to maintain status quo till the final disposal of the PIL Writ Petition and the respondent may directed to not remove any kind of the trees of Khejadi from the land in question.
- B. That any other relief, which this Hon'ble Court deems fit, by which the petitioner may get full justice may also be allowed.

12. Caveat:

That no notice has been received of lodging a caveat by the opposite party.

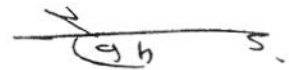


**COUNSEL FOR THE PETITIONER
(MOTI SINGH ADVOCATE)**

motisinghadvocate@gmail.com 9828085442

NOTES:

**CHIEF COMMISSIONER
REVENUE DEPARTMENT, CIVIL
PANCHAYAT, JODHPUR**



1. That no such writ petition has filed prior to it before this Hon'ble Court or Supreme Court of India.
2. P.F. notices and extra copies shall be filed within three days of admission.
3. Typed by my private steno in my office.
4. Pie Papers are not readily available.
5. That the matter pertains to the jurisdiction of the Hon'ble Rajasthan High Court at Jodhpur.

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COUNSEL FOR THE PETITIONER

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OATH COMMISSONER
REVENUE, CRIMINAL, CIVIL
RAJ. HIGH COURT, JODHPUR

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT JODHPUR

D.B. CIVIL WRIT (P.I.L.) PETITON NO. /2024

PETITIONER

Khem Singh

V/S

RESPONDENTS

State of Raj. & Ors



AFFIDAVIT IN SUPPORT OF WRIT PETITION

I Khem Singh son of Ganpat Singh aged about 64 years, resident of Village Shikarpura, Tehsil Luni, District Jodhpur (Rajasthan), do hereby state on oath as under:-

1. That the I am the petitioner in this case and am fully conversant with the facts of the case
2. That the facts stated in the petition (PIL) are true and correct to my personal knowledge and the legal submission are true and my belief on legal advice.
3. That the entire litigation cost including the advocate's fee and other charges are being borne by the petitioners.

Khem Singh
IDENTIFIED BY
VERIFICATION

Khem Singh
DEPONENT

I the above named deponent do hereby verify on oath that the contents of my above affidavit are true and correct no part of it is false and nothing material has been concealed.

SO HELP ME GOD.

No. *1000/2024* Date *11/11/24* Time *11:00*
Sworn by *Khem Singh* who is identified by *Khem Singh*
S/o *Ganpat Singh*

Khem Singh
DEPONENT

OATH COMMISSIONER
REVENUE DEPARTMENT
RAJASTHAN

OATH COMMISSIONER
REVENUE DEPARTMENT
RAJASTHAN

IN THE HIGH COURT OF JUDICATURE FOR RAJASTHAN AT JODHPUR

D.B. CIVIL WRIT (P.I.L.) PETITON NO. /2024

PETITIONER

Khem Singh

V/S

RESPONDENTS

State of Raj. & Ors

AFFIDAVIT IN SUPPORT OF DOCUMENTS

I Khem Singh son of Ganpat Singh aged about 64 years, resident of Village Shikarpura, Tehsil Luni, District Jodhpur (Rajasthan), do hereby state on oath as under:-

- 1. That the I am the petitioner in this case and am fully conversant with the facts of the case
- 2. That the annexed annexures are true and correct photocopy of the original and nothing its false and fabricated.

Khem Singh
IDENTIFIED BY

[Signature]

DEPONENT

I the above named deponent do hereby verify on oath that the contents of my above affidavit are true and correct no part of it is false and nothing material has been concealed.
SO HELP ME GOD.

[Signature]

DEPONENT

No. *11/2024*
Sworn to *[Signature]*
Sd. *[Signature]*
who is required by *[Signature]*

OATH COMMISSIONER
REVENUE, CRIMINAL CIVIL
RAJ. HIGH COURT, JODHPUR



**HIGH COURT OF JUDICATURE FOR RAJASTHAN AT
JODHPUR**

D.B. Civil Writ Petition No. 8465/2024

Khem Singh S/o Ganpat Singh, Aged About 64 Years, Resident
Of Village Shikarpura, Tehsil Luni, District Jodhpur (Rajasthan).

----Petitioner

Versus

1. State Of Rajasthan, Through Its Secretary, Department Of Revenue, Government Of Rajasthan, Jaipur.
2. Jodhpur Development Authority, Jodhpur Through Its Commissioner.
3. District Collector, Jodhpur.
4. Sub-Division Officer, Luni, District Jodhpur.
5. Divisional Railway Manager, Northern-Western Railway, Jodhpur.
6. Hasti Petro Chemical And Shipping Ltd., Through Its Managing Director, Registered Office At Thar Dry Port, Jodhpur - Barmer Road, Village Pal, Tehsil And District Jodhpur.

----Respondents

For Petitioner(s) : Mr. Moti Singh
For Respondent(s) : Mr. Rajesh Panwar, Sr. Adv. & AAG
assisted by Mr. Ayush Gehlot
Mr. Vikas Balia, Sr. Adv. assisted by
Mr. Sachin Sarswat & Priyansh Arora

**HON'BLE DR. JUSTICE PUSHPENDRA SINGH BHATI
HON'BLE MR. JUSTICE YOGENDRA KUMAR PUROHIT**

Order

30/05/2024

1. The matter was taken up urgently on the count that there are certain trees, which have to be cut for completion of the project in question.
2. This Court was exploring the ways and means with the help of the Officers of the Court present as to whether the trees in question could be saved by certain alternate measures to be taken to carry forward the projects. The project is part of acquisition under PM Gati Shakti Scheme for constructing Freight Terminal.



The project has large ramifications over employment, development and connectivity, however, there was no dispute to the fact that the trees being cut is a sorry state of affairs and would require to be adequately compensated through exhaustive afforestation.

3. Learned Additional Advocate General and the counsel representing the respondents submitted that they are already under an obligation to plant twice the number of trees that are being cut.

4. At this juncture, learned counsel for the respondent-State submitted that the exhaustive afforestation shall be conducted in accordance with the conditions already mentioned.

5. The proposal was vehemently opposed by learned counsel for the petitioner and submitted that apart from his right to contest the Public Interest Litigation at a subsequent date, at least an obligation be created for an afforestation ten times the number of trees which are being cut.

6. The proposal given by the learned counsel for the petitioner seems to be reasonable, as the sustainable development should always include the concept of development and protection of flora and fauna at the same time.

7. The proposal is accepted.

8. The respondents are directed to ensure afforestation to the extent of ten times more than the permitted de-afforestation.

9. The report regarding such afforestation shall be furnished by the respondents-State on the next-date of hearing, which include the identification of the place by the State and the trees to be planted by the private respondent.



[CW-8465/2024]

10. List the matter on 10.07.2024.

(YOGENDRA KUMAR PUROHIT),J (DR.PUSHPENDRA SINGH BHATI),J

63-devrajP/-



S. No.	Plate No	Plant Name	Location	Geo Location
1	H-1	SURESH	SDM Office	25.997056,73.000333
2	H-2	KARANJ	SDM Office	25.997056,73.000333
3	H-3	KANER	SDM Office	25.997056,73.000333
4	H-4	KANER	SDM Office	25.997056,73.000333
5	H-5	SURESH	SDM Office	25.997056,73.000333
6	H-6	KARANJ	SDM Office	25.997056,73.000333
7	H-7	KARANJ	SDM Office	25.997056,73.000333
8	H-8	KARANJ	SDM Office	25.997056,73.000333
9	H-9	KARANJ	SDM Office	25.997056,73.000333
10	H-10	SURESH	SDM Office	25.997056,73.000333
11	H-11	SURESH	SDM Office	25.997056,73.000333
12	H-12	KARANJ	SDM Office	25.997056,73.000333
13	H-13	KARANJ	SDM Office	25.997056,73.000333
14	H-14	SURESH	SDM Office	25.997056,73.000333
15	H-15	SURESH	SDM Office	25.997056,73.000333
16	H-16	JAAL	SDM Office	25.997056,73.000333
17	H-17	SHENJANA	SDM Office	25.997056,73.000333
18	H-18	JAAMUN	SDM Office	25.997056,73.000333
19	H-19	PILI KANER	SDM Office	25.997056,73.000333
20	H-20	NEEM	SDM Office	25.997056,73.000333
21	H-21	JAAMUN	SDM Office	25.997056,73.000333
22	H-22	KARANJ	SDM Office	25.997056,73.000333
23	H-23	SHEESHAM	SDM Office	25.997056,73.000333
24	H-24	KARANJ	SDM Office	25.997056,73.000333
25	H-25	JAAMUN	SDM Office	25.997056,73.000333
26	H-26	AMALTAS	SDM Office	25.997056,73.000333
27	H-27	AMALTAS	SDM Office	25.997056,73.000333
28	H-28	KARANJ	SDM Office	25.997056,73.000333
29	H-29	SURESH	SDM Office	25.997056,73.000333
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34	H-34	AMALTAS	SDM Office	25.997056,73.000333
35	H-35	KARANJ	SDM Office	25.997056,73.000333
36	H-36	AMALTAS	SDM Office	25.997056,73.000333
37	H-37	KARANJ	SDM Office	25.997056,73.000333
38	H-38	KARANJ	SDM Office	25.997056,73.000333
39	H-39	GULMOHAR	SDM Office	25.997056,73.000333
40	H-40	SURESH	SDM Office	25.997056,73.000333
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49	H-49	NEEM	SDM Office	25.997056,73.000333

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152	H-152	AMALTAS	Vishram Bhawan	25.998329,73.000454
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160	H-160	SHENJANA	Vishram Bhawan	25.998329,73.000454
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168	H-168	JAAMUN	Vishram Bhawan	25.998329,73.000454
169	H-169	AMALTAS	Vishram Bhawan	25.998329,73.000454
170	H-170	GULMOHAR	Vishram Bhawan	25.998329,73.000454
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273	H-273	GULMOHAR	Swami Vivekanand School	26.000504,73.005659
274	H-274	GULMOHAR	Swami Vivekanand School	26.000504,73.005659
275	H-275	AMALTAS	Swami Vivekanand School	26.000504,73.005659
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278	H-278	SURESH	Swami Vivekanand School	26.000504,73.005659
279	H-279	GULMOHAR	Swami Vivekanand School	26.000504,73.005659
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283	H-283	AMALTAS	Swami Vivekanand School	26.000504,73.005659
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289	H-289	GULMOHAR	Swami Vivekanand School	26.000504,73.005659
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291	H-291	KANER	Swami Vivekanand School	26.000504,73.005659
292	H-292	GULMOHAR	Swami Vivekanand School	26.000504,73.005659
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296	H-296	AMALTAS	Swami Vivekanand School	26.000504,73.005659
297	H-297	KANER	Swami Vivekanand School	26.000504,73.005659
298	H-298	KANER	Swami Vivekanand School	26.000504,73.005659
299	H-299	SURESH	Swami Vivekanand School	26.000504,73.005659

300	H-300	KARANJ	Swami Vivekanand School	26.000504,73.005659
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306	H-306	SURESH	Swami Vivekanand School	26.000504,73.005659
307	H-307	SURESH	Swami Vivekanand School	26.000504,73.005659
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309	H-309	KARANJ	Swami Vivekanand School	26.000504,73.005659
310	H-310	KARANJ	Swami Vivekanand School	26.000504,73.005659
311	H-311	KARANJ	Swami Vivekanand School	26.000504,73.005659
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317	H-317	GULMOHAR	Swami Vivekanand School	26.000504,73.005659
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395	H-395	AMALTAS	Swami Vivekanand School	26.000504,73.005659
396	H-396	GULMOHAR	Swami Vivekanand School	26.000504,73.005659
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399	H-399	AMALTAS	Swami Vivekanand School	26.000504,73.005659

400	H-400	GULMOHAR	Swami Vivekanand School	26.000504,73.005659
401	H-401	GULMOHAR	ITI College	25.997609,72.996331
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404	H-404	KANER	ITI College	25.997609,72.996331
405	H-405	AMALTAS	ITI College	25.997609,72.996331
406	H-406	GULMOHAR	ITI College	25.997609,72.996331
407	H-407	BELPATRA	ITI College	25.997609,72.996331
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419	H-419	PLATAFARM	ITI College	25.997609,72.996331
420	H-420	BELPATRA	ITI College	25.997609,72.996331
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423	H-423	JAAMUN	ITI College	25.997609,72.996331
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442	H-442	JAAMUN	ITI College	25.997609,72.996331
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470	H-470	AMALTAS	ITI College	25.997609,72.996331
471	H-471	GULMOHAR	ITI College	25.997609,72.996331
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473	H-473	AMALTAS	ITI College	25.997609,72.996331
474	H-474	KHARI BADAAM	ITI College	25.997609,72.996331
475	H-475	AMALTAS	ITI College	25.997609,72.996331
476	H-476	GULMOHAR	ITI College	25.997609,72.996331
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487	H-487	SURESH	ITI College	25.997609,72.996331
488	H-488	SHENJANA	ITI College	25.997609,72.996331
489	H-489	AMALTAS	ITI College	25.997609,72.996331
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493	H-493	JAAMUN	ITI College	25.997609,72.996331
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497	H-497	JAAMUN	ITI College	25.997609,72.996331
498	H-498	SHISHAM	ITI College	25.997609,72.996331
499	H-499	KANER	ITI College	25.997609,72.996331

500	H-500	SURESH	ITI College	25.997609,72.996331
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502	H-502	KANER	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
503	H-503	KANER	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
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507	H-507	KANER	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
508	H-508	SHENJANA	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
509	H-509	GULMOHAR	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
510	H-510	SHENJANA	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
511	H-511	GULMOHAR	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
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518	H-518	SURESH	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
519	H-519	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
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521	H-521	SURESH	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
522	H-522	PLATAFARM	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
523	H-523	KANER	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
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535	H-535	KANER	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
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540	H-540	PLATAFARM	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
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543	H-543	JAAMUN	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
544	H-544	SURESH	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
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557	H-557	KHARI BADAAM	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
558	H-558	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
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775	H-775	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
776	H-776	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
777	H-777	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
778	H-778	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
779	H-779	SHENJANA	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
780	H-780	KARANJ	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
781	H-781	KARANJ	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
782	H-782	KHARI BADAAM	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
783	H-783	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
784	H-784	KARANJ	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
785	H-785	SHENJANA	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
786	H-786	KARANJ	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
787	H-787	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
788	H-788	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
789	H-789	SHENJANA	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
790	H-790	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
791	H-791	AMALTAS	BAALIKA CHATRAWAS/KHEL MAIDAN	26.004312,73.008309
792	H-792	KANER	RAJKIYA MAHAVIDHYALAY	25.996261,72.996634
793	H-793	KANER	RAJKIYA MAHAVIDHYALAY	25.996261,72.996634
794	H-794	KANER	RAJKIYA MAHAVIDHYALAY	25.996261,72.996634
795	H-795	KANER	RAJKIYA MAHAVIDHYALAY	25.996261,72.996634
796	H-796	KANER	RAJKIYA MAHAVIDHYALAY	25.996261,72.996634
797	H-797	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.996261,72.996634
798	H-798	SURESH	RAJKIYA MAHAVIDHYALAY	25.996261,72.996634
799	H-799	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996261,72.996634

800	H-800	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.996261,72.996634
801	H-801	KANER	ITI COLLEGE	25.999931,72.997288
802	H-802	KANER	ITI COLLEGE	25.999931,72.997289
803	H-803	KANER	ITI COLLEGE	25.999931,72.997290
804	H-804	KANER	ITI COLLEGE	25.999931,72.997291
805	H-805	SURESH	ITI COLLEGE	25.999931,72.997292
806	H-806	KANER	ITI COLLEGE	25.999931,72.997293
807	H-807	KANER	ITI COLLEGE	25.999931,72.997294
808	H-808	SURESH	ITI COLLEGE	25.999931,72.997295
809	H-809	KANER	ITI COLLEGE	25.999931,72.997296
810	H-810	KANER	ITI COLLEGE	25.999931,72.997297
811	H-811	KANER	ITI COLLEGE	25.999931,72.997298
812	H-812	KANER	ITI COLLEGE	25.999931,72.997299
813	H-813	KANER	ITI COLLEGE	25.999931,72.997300
814	H-814	KANER	ITI COLLEGE	25.999931,72.997301
815	H-815	KANER	ITI COLLEGE	25.999931,72.997302
816	H-816	KANER	ITI COLLEGE	25.999931,72.997303
817	H-817	SURESH	ITI COLLEGE	25.999931,72.997304
818	H-818	AMALTAS	ITI COLLEGE	25.999931,72.997305
819	H-819	KANER	ITI COLLEGE	25.999931,72.997306
820	H-820	AMALTAS	ITI COLLEGE	25.999931,72.997307
821	H-821	KANER	ITI COLLEGE	25.999931,72.997308
822	H-822	KANER	ITI COLLEGE	25.999931,72.997309
823	H-823	AMALTAS	ITI COLLEGE	25.999931,72.997310
824	H-824	KANER	ITI COLLEGE	25.999931,72.997311
825	H-825	KANER	ITI COLLEGE	25.999931,72.997312
826	H-826	KANER	ITI COLLEGE	25.999931,72.997313
827	H-827	KARANJ	ITI COLLEGE	25.999931,72.997314
828	H-828	KANER	Swami Vivekanand School	25.997799,72.996261
829	H-829	KANER	Swami Vivekanand School	25.997799,72.996262
830	H-830	SURESH	Swami Vivekanand School	25.997799,72.996263
831	H-831	SURESH	Swami Vivekanand School	25.997799,72.996264
832	H-832	SURESH	Swami Vivekanand School	25.997799,72.996265
833	H-833	SURESH	Swami Vivekanand School	25.997799,72.996266
834	H-834	KANER	Swami Vivekanand School	25.997799,72.996267
835	H-835	GULMOHAR	Swami Vivekanand School	25.997799,72.996268
836	H-836	SURESH	Swami Vivekanand School	25.997799,72.996269
837	H-837	KANER	Swami Vivekanand School	25.997799,72.996270
838	H-838	KANER	Swami Vivekanand School	25.997799,72.996271
839	H-839	KANER	Swami Vivekanand School	25.997799,72.996272
840	H-840	KANER	Swami Vivekanand School	25.997799,72.996273
841	H-841	SURESH	Swami Vivekanand School	25.997799,72.996274
842	H-842	KANER	Swami Vivekanand School	25.997799,72.996275
843	H-843	KANER	Swami Vivekanand School	25.997799,72.996276
844	H-844	KANER	Swami Vivekanand School	25.997799,72.996277
845	H-845	KANER	Swami Vivekanand School	25.997799,72.996278
846	H-846	KANER	Swami Vivekanand School	25.997799,72.996279
847	H-847	KANER	Swami Vivekanand School	25.997799,72.996280
848	H-848	KANER	Swami Vivekanand School	25.997799,72.996281
849	H-849	KANER	Swami Vivekanand School	25.997799,72.996282

850	H-850	KANER	Swami Vivekanand School	25.998043,72.995864
851	H-851	KANER	RAJKIYA MAHAVIDHYALAY	25.998049,72.995843
852	H-852	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.998049,72.995844
853	H-853	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995845
854	H-854	SURESH	RAJKIYA MAHAVIDHYALAY	25.998049,72.995846
855	H-855	KANER	RAJKIYA MAHAVIDHYALAY	25.998049,72.995847
856	H-856	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995848
857	H-857	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995849
858	H-858	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995850
859	H-859	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.998049,72.995851
860	H-860	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995852
861	H-861	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995853
862	H-862	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995854
863	H-863	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995855
864	H-864	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995856
865	H-865	SHENJANA	RAJKIYA MAHAVIDHYALAY	25.998049,72.995857
866	H-866	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995858
867	H-867	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995859
868	H-868	KANER	RAJKIYA MAHAVIDHYALAY	25.998049,72.995860
869	H-869	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995861
870	H-870	SURESH	RAJKIYA MAHAVIDHYALAY	25.998049,72.995862
871	H-871	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995863
872	H-872	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995864
873	H-873	KANER	RAJKIYA MAHAVIDHYALAY	25.998049,72.995865
874	H-874	KANER	RAJKIYA MAHAVIDHYALAY	25.998049,72.995866
875	H-875	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995867
876	H-876	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995868
877	H-877	SURESH	RAJKIYA MAHAVIDHYALAY	25.998049,72.995869
878	H-878	SURESH	RAJKIYA MAHAVIDHYALAY	25.998049,72.995870
879	H-879	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995871
880	H-880	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995872
881	H-881	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995873
882	H-882	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995874
883	H-883	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995875
884	H-884	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995876
885	H-885	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.998049,72.995877
886	H-886	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995878
887	H-887	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995879
888	H-888	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995880
889	H-889	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995881
890	H-890	SURESH	RAJKIYA MAHAVIDHYALAY	25.998049,72.995882
891	H-891	SURESH	RAJKIYA MAHAVIDHYALAY	25.998049,72.995883
892	H-892	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995884
893	H-893	SHENJANA	RAJKIYA MAHAVIDHYALAY	25.998049,72.995885
894	H-894	SHENJANA	RAJKIYA MAHAVIDHYALAY	25.998049,72.995886
895	H-895	PLATAFARM	RAJKIYA MAHAVIDHYALAY	25.998049,72.995887
896	H-896	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995888
897	H-897	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.998049,72.995889
898	H-898	SHENJANA	RAJKIYA MAHAVIDHYALAY	25.998049,72.995890
899	H-899	SHENJANA	RAJKIYA MAHAVIDHYALAY	25.998049,72.995891

900	H-900	SHENJANA	RAJKIYA MAHAVIDHYALAY	25.998049,72.995892
901	H-901	SURESH	RAJKIYA MAHAVIDHYALAY	25.996620,72998501
902	H-902	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.996620,72998502
903	H-903	PLATAFARM	RAJKIYA MAHAVIDHYALAY	25.996620,72998503
904	H-904	SURESH	RAJKIYA MAHAVIDHYALAY	25.996620,72998504
905	H-905	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998505
906	H-906	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998506
907	H-907	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998507
908	H-908	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998508
909	H-909	SHENJANA	RAJKIYA MAHAVIDHYALAY	25.996620,72998509
910	H-910	PLATAFARM	RAJKIYA MAHAVIDHYALAY	25.996620,72998510
911	H-911	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998511
912	H-912	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998512
913	H-913	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998513
914	H-914	SURESH	RAJKIYA MAHAVIDHYALAY	25.996620,72998514
915	H-915	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998515
916	H-916	SURESH	RAJKIYA MAHAVIDHYALAY	25.996620,72998516
917	H-917	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998517
918	H-918	PLATAFARM	RAJKIYA MAHAVIDHYALAY	25.996620,72998518
919	H-919	PLATAFARM	RAJKIYA MAHAVIDHYALAY	25.996620,72998519
920	H-920	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.996620,72998520
921	H-921	KARANJ	RAJKIYA MAHAVIDHYALAY	25.996620,72998521
922	H-922	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.996620,72998522
923	H-923	KARANJ	RAJKIYA MAHAVIDHYALAY	25.996620,72998523
924	H-924	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998524
925	H-925	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.996620,72998525
926	H-926	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.996620,72998526
927	H-927	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.996620,72998527
928	H-928	KANER	RAJKIYA MAHAVIDHYALAY	25.996620,72998528
929	H-929	KANER	RAJKIYA MAHAVIDHYALAY	25.996620,72998529
930	H-930	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
931	H-931	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
932	H-932	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
933	H-933	KANER	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
934	H-934	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
935	H-935	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
936	H-936	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
937	H-937	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
938	H-938	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
939	H-939	GULMOHAR	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
940	H-940	AMALTAS	RAJKIYA MAHAVIDHYALAY	25.009903,73.006397
941	H-941	KANER	JDA	26.033944,72.936996
942	H-942	KANER	JDA	26.033944,72.936996
943	H-943	KANER	JDA	26.033944,72.936996
944	H-944	KANER	JDA	26.033944,72.936996
945	H-945	GULMOHAR	JDA	26.033944,72.936996
946	H-946	AMALTAS	JDA	26.033944,72.936996
947	H-947	KANER	JDA	26.033944,72.936996
948	H-948	KANER	JDA	26.033944,72.936996
949	H-949	GULMOHAR	JDA	26.033944,72.936996

950	H-950	GULMOHAR	JDA	26.033944,72.936996
951	H-951	GULMOHAR	JDA	26.033944,72.936996
952	H-952	GULMOHAR	JDA	26.033944,72.936996
953	H-953	KANER	JDA	26.033944,72.936996
954	H-954	KANER	JDA	26.033944,72.936996
955	H-955	KANER	JDA	26.033944,72.936996
956	H-956	KANER	JDA	26.033944,72.936996
957	H-957	SURESH	JDA	26.033944,72.936996
958	H-958	GULMOHAR	JDA	26.033944,72.936996
959	H-959	SURESH	JDA	26.033944,72.936996
960	H-960	GULMOHAR	JDA	26.033944,72.936996
961	H-961	GULMOHAR	JDA	26.033944,72.936996
962	H-962	AMALTAS	JDA	26.033944,72.936996
963	H-963	GULMOHAR	JDA	26.033944,72.936996
964	H-964	AMALTAS	JDA	26.033944,72.936996
965	H-965	SURESH	JDA	26.033944,72.936996
966	H-966	SURESH	JDA	26.033944,72.936996
967	H-967	AMALTAS	JDA	26.033944,72.936996
968	H-968	AMALTAS	JDA	26.033944,72.936996
969	H-969	GULMOHAR	JDA	26.033944,72.936996
970	H-970	AMALTAS	JDA	26.033944,72.936996
971	H-971	AMALTAS	JDA	26.033299,72.937606
972	H-972	AMALTAS	JDA	26.033299,72.937606
973	H-973	SURESH	JDA	26.033299,72.937606
974	H-974	SURESH	JDA	26.033299,72.937606
975	H-975	SURESH	JDA	26.033299,72.937606
976	H-976	AMALTAS	JDA	26.033299,72.937606
977	H-977	AMALTAS	JDA	26.033299,72.937606
978	H-978	AMALTAS	JDA	26.033299,72.937606
979	H-979	AMALTAS	JDA	26.033299,72.937606
980	H-980	AMALTAS	JDA	26.033299,72.937606
981	H-981	AMALTAS	JDA	26.033299,72.937606
982	H-982	AMALTAS	JDA	26.033299,72.937606
983	H-983	SURESH	JDA	26.033299,72.937606
984	H-984	SURESH	JDA	26.033299,72.937606
985	H-985	GULMOHAR	JDA	26.033299,72.937606
986	H-986	AMALTAS	JDA	26.033299,72.937606
987	H-987	AMALTAS	JDA	26.033299,72.937606
988	H-988	AMALTAS	JDA	26.033299,72.937606
989	H-989	AMALTAS	JDA	26.033299,72.937606
990	H-990	AMALTAS	JDA	26.033299,72.937606
991	H-991	AMALTAS	JDA	26.033299,72.937606
992	H-992	SURESH	JDA	26.033299,72.937606
993	H-993	AMALTAS	JDA	26.033299,72.937606
994	H-994	SURESH	JDA	26.033299,72.937606
995	H-995	AMALTAS	JDA	26.033299,72.937606
996	H-996	AMALTAS	JDA	26.033299,72.937606
997	H-997	AMALTAS	JDA	26.033299,72.937606
998	H-998	AMALTAS	JDA	26.033299,72.937606
999	H-999	GULMOHAR	JDA	26.033299,72.937606

1000	H-1000	SURESH	JDA	26.033299,72.937606
1001	H-1001	AMALTAS	JDA	26.033607,72.937200
1002	H-1002	AMALTAS	JDA	26.033607,72.937200
1003	H-1003	GULMOHAR	JDA	26.033607,72.937200
1004	H-1004	AMALTAS	JDA	26.033607,72.937200
1005	H-1005	KANER	JDA	26.033607,72.937200
1006	H-1006	GULMOHAR	JDA	26.033607,72.937200
1007	H-1007	GULMOHAR	JDA	26.033607,72.937200
1008	H-1008	AMALTAS	JDA	26.033607,72.937200
1009	H-1009	KANER	JDA	26.033607,72.937200
1010	H-1010	AMALTAS	JDA	26.033607,72.937200
1011	H-1011	AMALTAS	JDA	26.033607,72.937200
1012	H-1012	KANER	JDA	26.033607,72.937200
1013	H-1013	AMALTAS	JDA	26.033607,72.937200
1014	H-1014	AMALTAS	JDA	26.033607,72.937200
1015	H-1015	SURESH	JDA	26.033607,72.937200
1016	H-1016	AMALTAS	JDA	26.033607,72.937200
1017	H-1017	GULMOHAR	JDA	26.033607,72.937200
1018	H-1018	SURESH	JDA	26.033607,72.937200
1019	H-1019	AMALTAS	JDA	26.033607,72.937200
1020	H-1020	AMALTAS	JDA	26.033607,72.937200
1021	H-1021	AMALTAS	JDA	26.033607,72.937200
1022	H-1022	AMALTAS	JDA	26.033607,72.937200
1023	H-1023	GULMOHAR	JDA	26.033607,72.937200
1024	H-1024	JAAMUN	JDA	26.033607,72.937200
1025	H-1025	GULMOHAR	JDA	26.033607,72.937200
1026	H-1026	GULMOHAR	JDA	26.033607,72.937200
1027	H-1027	GULMOHAR	JDA	26.033607,72.937200
1028	H-1028	KARANJ	JDA	26.033607,72.937200
1029	H-1029	SURESH	JDA	26.033607,72.937200
1030	H-1030	GULMOHAR	JDA	26.033607,72.937200
1031	H-1031	KARANJ	JDA	26.033607,72.937200
1032	H-1032	AMALTAS	JDA	26.033607,72.937200
1033	H-1033	GULMOHAR	JDA	26.033607,72.937200
1034	H-1034	GULMOHAR	JDA	26.033607,72.937200
1035	H-1035	KANER	JDA	26.033607,72.937200
1036	H-1036	GULMOHAR	JDA	26.033607,72.937200
1037	H-1037	GULMOHAR	JDA	26.033607,72.937200
1038	H-1038	GULMOHAR	JDA	26.033607,72.937200
1039	H-1039	GULMOHAR	JDA	26.033607,72.937200
1040	H-1040	AMALTAS	JDA	26.033607,72.937200
1041	H-1041	AMALTAS	JDA	26.033607,72.937200
1042	H-1042	AMALTAS	JDA	26.033607,72.937200
1043	H-1043	KANER	JDA	26.033607,72.937200
1044	H-1044	GULMOHAR	JDA	26.033607,72.937200
1045	H-1045	KANER	JDA	26.033607,72.937200
1046	H-1046	AMALTAS	JDA	26.033607,72.937200
1047	H-1047	AMALTAS	JDA	26.033607,72.937200
1048	H-1048	GULMOHAR	JDA	26.033607,72.937200
1049	H-1049	AMALTAS	JDA	26.033607,72.937200

1050	H-1050	AMALTAS	JDA	26.033607,72.937200
1051	H-1051	KARANJ	JDA	26.033820,72.937073
1052	H-1052	AMALTAS	JDA	26.033820,72.937073
1053	H-1053	GULMOHAR	JDA	26.033820,72.937073
1054	H-1054	AMALTAS	JDA	26.033820,72.937073
1055	H-1055	KANER	JDA	26.033820,72.937073
1056	H-1056	AMALTAS	JDA	26.033820,72.937073
1057	H-1057	AMALTAS	JDA	26.033820,72.937073
1058	H-1058	GULMOHAR	JDA	26.033820,72.937073
1059	H-1059	AMALTAS	JDA	26.033820,72.937073
1060	H-1060	AMALTAS	JDA	26.033820,72.937073
1061	H-1061	AMALTAS	JDA	26.033820,72.937073
1062	H-1062	AMALTAS	JDA	26.033820,72.937073
1063	H-1063	AMALTAS	JDA	26.033820,72.937073
1064	H-1064	AMALTAS	JDA	26.033820,72.937073
1065	H-1065	SURESH	JDA	26.033820,72.937073
1066	H-1066	SURESH	JDA	26.033820,72.937073
1067	H-1067	JAAMUN	JDA	26.033820,72.937073
1068	H-1068	AMALTAS	JDA	26.033820,72.937073
1069	H-1069	JAAMUN	JDA	26.033820,72.937073
1070	H-1070	JAAMUN	JDA	26.033820,72.937073
1071	H-1071	JAAMUN	JDA	26.033820,72.937073
1072	H-1072	KANER	JDA	26.033820,72.937073
1073	H-1073	AMALTAS	JDA	26.033820,72.937073
1074	H-1074	SURESH	JDA	26.033820,72.937073
1075	H-1075	SURESH	JDA	26.033820,72.937073
1076	H-1076	JAAMUN	JDA	26.033820,72.937073
1077	H-1077	SURESH	JDA	26.033820,72.937073
1078	H-1078	AMALTAS	JDA	26.033820,72.937073
1079	H-1079	AMALTAS	JDA	26.033820,72.937073
1080	H-1080	AMALTAS	JDA	26.033820,72.937073
1081	H-1081	KARANJ	JDA	26.033820,72.937073
1082	H-1082	JAAMUN	JDA	26.033820,72.937073
1083	H-1083	KANER	JDA	26.033820,72.937073
1084	H-1084	KANER	JDA	26.033820,72.937073
1085	H-1085	AMALTAS	JDA	26.033820,72.937073
1086	H-1086	AMALTAS	JDA	26.033820,72.937073
1087	H-1087	AMALTAS	JDA	26.033820,72.937073
1088	H-1088	AMALTAS	JDA	26.033820,72.937073
1089	H-1089	AMALTAS	JDA	26.033820,72.937073
1090	H-1090	AMALTAS	JDA	26.033820,72.937073
1091	H-1091	GULMOHAR	JDA	26.033820,72.937073
1092	H-1092	AMALTAS	JDA	26.033820,72.937073
1093	H-1093	AMALTAS	JDA	26.033820,72.937073
1094	H-1094	GULMOHAR	JDA	26.033820,72.937073
1095	H-1095	SURESH	JDA	26.033820,72.937073
1096	H-1096	KANER	JDA	26.033820,72.937073
1097	H-1097	KANER	JDA	26.033820,72.937073
1098	H-1098	KANER	JDA	26.033820,72.937073
1099	H-1099	KANER	JDA	26.033820,72.937073

1100	H-1100	AMALTAS	JDA	26.033820,72.937073
1101	H-1101	SURESH	JDA	26.039652,72.950301
1102	H-1102	KANER	JDA	26.039652,72.950301
1103	H-1103	JAAMUN	JDA	26.039652,72.950301
1104	H-1104	AMALTAS	JDA	26.039652,72.950301
1105	H-1105	AMALTAS	JDA	26.039652,72.950301
1106	H-1106	AMALTAS	JDA	26.039652,72.950301
1107	H-1107	JAAMUN	JDA	26.039652,72.950301
1108	H-1108	AMALTAS	JDA	26.039652,72.950301
1109	H-1109	JAAMUN	JDA	26.039652,72.950301
1110	H-1110	JAAMUN	JDA	26.039652,72.950301
1111	H-1111	AMALTAS	JDA	26.039652,72.950301
1112	H-1112	AMALTAS	JDA	26.039652,72.950301
1113	H-1113	KANER	JDA	26.039652,72.950301
1114	H-1114	KANER	JDA	26.039652,72.950301
1115	H-1115	JAAMUN	JDA	26.039652,72.950301
1116	H-1116	AMALTAS	JDA	26.039652,72.950301
1117	H-1117	JAAMUN	JDA	26.039652,72.950301
1118	H-1118	JAAMUN	JDA	26.039652,72.950301
1119	H-1119	GULMOHAR	JDA	26.039652,72.950301
1120	H-1120	AMALTAS	JDA	26.039652,72.950301
1121	H-1121	JAAMUN	JDA	26.039652,72.950301
1122	H-1122	JAAMUN	JDA	26.039652,72.950301
1123	H-1123	KANER	JDA	26.039652,72.950301
1124	H-1124	GULMOHAR	JDA	26.039652,72.950301
1125	H-1125	GULMOHAR	JDA	26.039652,72.950301
1126	H-1126	PLATAFARM	JDA	26.039652,72.950301
1127	H-1127	PLATAFARM	JDA	26.039652,72.950301
1128	H-1128	NEEM	JDA	26.039652,72.950301
1129	H-1129	NEEM	JDA	26.039652,72.950301
1130	H-1130	AMALTAS	JDA	26.039652,72.950301
1131	H-1131	AMALTAS	JDA	26.039652,72.950301
1132	H-1132	JAAMUN	JDA	26.039652,72.950301
1133	H-1133	AMALTAS	JDA	26.039652,72.950301
1134	H-1134	AMALTAS	JDA	26.039652,72.950301
1135	H-1135	KANER	JDA	26.039652,72.950301
1136	H-1136	KANER	JDA	26.039652,72.950301
1137	H-1137	AMALTAS	JDA	26.039652,72.950301
1138	H-1138	AMALTAS	JDA	26.039652,72.950301
1139	H-1139	AMALTAS	JDA	26.039652,72.950301
1140	H-1140	AMALTAS	JDA	26.039652,72.950301
1141	H-1141	SURESH	JDA	26.039652,72.950301
1142	H-1142	AMALTAS	JDA	26.039652,72.950301
1143	H-1143	JAAMUN	JDA	26.039652,72.950301
1144	H-1144	GULMOHAR	JDA	26.039652,72.950301
1145	H-1145	JAAMUN	JDA	26.039652,72.950301
1146	H-1146	AMALTAS	JDA	26.039652,72.950301
1147	H-1147	AMALTAS	JDA	26.039652,72.950301
1148	H-1148	GULMOHAR	JDA	26.039652,72.950301
1149	H-1149	GULMOHAR	JDA	26.039652,72.950301

1150	H-1150	JAAMUN	JDA	26.039652,72.950301
1151	H-1151	KANER	JDA	26.033206,72.937155
1152	H-1152	GULMOHAR	JDA	26.033206,72.937155
1153	H-1153	KANER	JDA	26.033206,72.937155
1154	H-1154	KANER	JDA	26.033206,72.937155
1155	H-1155	GULMOHAR	JDA	26.033206,72.937155
1156	H-1156	KANER	JDA	26.033206,72.937155
1157	H-1157	GULMOHAR	JDA	26.033206,72.937155
1158	H-1158	GULMOHAR	JDA	26.033206,72.937155
1159	H-1159	AMALTAS	JDA	26.033206,72.937155
1160	H-1160	GULMOHAR	JDA	26.033206,72.937155
1161	H-1161	AMALTAS	JDA	26.033206,72.937155
1162	H-1162	AMALTAS	JDA	26.033206,72.937155
1163	H-1163	JAAMUN	JDA	26.033206,72.937155
1164	H-1164	GULMOHAR	JDA	26.033206,72.937155
1165	H-1165	KANER	JDA	26.033206,72.937155
1166	H-1166	KANER	JDA	26.033206,72.937155
1167	H-1167	AMALTAS	JDA	26.033206,72.937155
1168	H-1168	AMALTAS	JDA	26.033206,72.937155
1169	H-1169	SURESH	JDA	26.033206,72.937155
1170	H-1170	AMALTAS	JDA	26.033206,72.937155
1171	H-1171	KARANJ	JDA	26.033206,72.937155
1172	H-1172	AMALTAS	JDA	26.033206,72.937155
1173	H-1173	KANER	JDA	26.033206,72.937155
1174	H-1174	KANER	JDA	26.033206,72.937155
1175	H-1175	JAAMUN	JDA	26.033206,72.937155
1176	H-1176	AMALTAS	JDA	26.033206,72.937155
1177	H-1177	AMALTAS	JDA	26.033206,72.937155
1178	H-1178	JAAMUN	JDA	26.033206,72.937155
1179	H-1179	AMALTAS	JDA	26.033206,72.937155
1180	H-1180	GULMOHAR	JDA	26.033206,72.937155
1181	H-1181	KANER	JDA	26.033206,72.937155
1182	H-1182	GULMOHAR	JDA	26.033206,72.937155
1183	H-1183	KANER	JDA	26.033206,72.937155
1184	H-1184	KANER	JDA	26.033206,72.937155
1185	H-1185	AMALTAS	JDA	26.033206,72.937155
1186	H-1186	SURESH	JDA	26.033206,72.937155
1187	H-1187	SURESH	JDA	26.033206,72.937155
1188	H-1188	AMALTAS	JDA	26.033206,72.937155
1189	H-1189	KANER	JDA	26.033206,72.937155
1190	H-1190	AMALTAS	JDA	26.033206,72.937155
1191	H-1191	KANER	JDA	26.033206,72.937155
1192	H-1192	AMALTAS	JDA	26.033206,72.937155
1193	H-1193	AMALTAS	JDA	26.033206,72.937155
1194	H-1194	AMALTAS	JDA	26.033206,72.937155
1195	H-1195	GULMOHAR	JDA	26.033206,72.937155
1196	H-1196	SURESH	JDA	26.033206,72.937155
1197	H-1197	GULMOHAR	JDA	26.033206,72.937155
1198	H-1198	GULMOHAR	JDA	26.033206,72.937155
1199	H-1199	GULMOHAR	JDA	26.033206,72.937155

1200	H-1200	GULMOHAR	JDA	26.033206,72.937155
1201	H-1201	NEEM	PAPANADA SCHOOL	26.049499,72.916957
1202	H-1202	AMALTAS	PAPANADA SCHOOL	26.049499,72.916957
1203	H-1203	AMALTAS	PAPANADA SCHOOL	26.049499,72.916957
1204	H-1204	AMALTAS	PAPANADA SCHOOL	26.049499,72.916957
1205	H-1205	AMALTAS	PAPANADA SCHOOL	26.049499,72.916957
1206	H-1206	JAAMUN	PAPANADA SCHOOL	26.049499,72.916957
1207	H-1207	AMALTAS	PAPANADA SCHOOL	26.049499,72.916957
1208	H-1208	GULMOHAR	PAPANADA SCHOOL	26.049499,72.916957
1209	H-1209	NEEM	PAPANADA SCHOOL	26.049499,72.916957
1210	H-1210	NEEM	PAPANADA SCHOOL	26.049499,72.916957
1211	H-1211	KANER	PAPANADA SCHOOL	26.049499,72.916957
1212	H-1212	KANER	PAPANADA SCHOOL	26.049499,72.916957
1213	H-1213	GULMOHAR	PAPANADA SCHOOL	26.049499,72.916957
1214	H-1214	NEEM	PAPANADA SCHOOL	26.049499,72.916957
1215	H-1215	SURESH	PAPANADA SCHOOL	26.049499,72.916957
1216	H-1216	JAAMUN	PAPANADA SCHOOL	26.049499,72.916957
1217	H-1217	KANER	PAPANADA SCHOOL	26.049499,72.916957
1218	H-1218	NEEM	PAPANADA SCHOOL	26.049499,72.916957
1219	H-1219	AMALTAS	PAPANADA SCHOOL	26.049499,72.916957
1220	H-1220	AMALTAS	PAPANADA SCHOOL	26.049811,72.916698
1221	H-1221	GULMOHAR	PAPANADA SCHOOL	26.049811,72.916698
1222	H-1222	NEEM	PAPANADA SCHOOL	26.049811,72.916698
1223	H-1223	AMALTAS	PAPANADA SCHOOL	26.049811,72.916698
1224	H-1224	KANER	PAPANADA SCHOOL	26.049811,72.916698
1225	H-1225	AMALTAS	PAPANADA SCHOOL	26.049811,72.916698
1226	H-1226	GULMOHAR	PAPANADA SCHOOL	26.049811,72.916698
1227	H-1227	JAAMUN	PAPANADA SCHOOL	26.049811,72.916698
1228	H-1228	AMALTAS	PAPANADA SCHOOL	26.049811,72.916698
1229	H-1229	KANER	PAPANADA SCHOOL	26.049811,72.916698
1230	H-1230	GULMOHAR	PAPANADA SCHOOL	26.049811,72.916698
1231	H-1231	AMALTAS	PAPANADA SCHOOL	26.049811,72.916698
1232	H-1232	AMALTAS	PAPANADA SCHOOL	26.049811,72.916698
1233	H-1233	GULMOHAR	PAPANADA SCHOOL	26.049811,72.916698
1234	H-1234	KANER	PAPANADA SCHOOL	26.049811,72.916698
1235	H-1235	KARANJ	PAPANADA SCHOOL	26.049811,72.916698
1236	H-1236	NEEM	PAPANADA SCHOOL	26.049811,72.916698
1237	H-1237	NEEM	PAPANADA SCHOOL	26.049811,72.916698
1238	H-1238	AMALTAS	PAPANADA SCHOOL	26.049811,72.916698
1239	H-1239	AMALTAS	PAPANADA SCHOOL	26.049811,72.916698
1240	H-1240	NEEM	PAPANADA SCHOOL	26.049811,72.916698
1241	H-1241	KANER	PAPANADA SCHOOL	26.049811,72.916698
1242	H-1242	KANER	PAPANADA SCHOOL	26.049811,72.916698
1243	H-1243	KANER	PAPANADA SCHOOL	26.049811,72.916698
1244	H-1244	KANER	PAPANADA SCHOOL	26.049811,72.916698
1245	H-1245	KANER	PAPANADA SCHOOL	26.049811,72.916698
1246	H-1246	GULMOHAR	PAPANADA SCHOOL	26.049811,72.916698
1247	H-1247	KANER	PAPANADA SCHOOL	26.049811,72.916698
1248	H-1248	KANER	PAPANADA SCHOOL	26.049811,72.916698
1249	H-1249	KANER	PAPANADA SCHOOL	26.049811,72.916698

1250	H-1250	PIPAL	PAPANADA SCHOOL	26.049811,72.916698
1251	H-1251	SURESH	JDA	26.037191,72.947718
1252	H-1252	GULMOHAR	JDA	26.037191,72.947718
1253	H-1253	GULMOHAR	JDA	26.037191,72.947718
1254	H-1254	AMALTAS	JDA	26.037191,72.947718
1255	H-1255	GULMOHAR	JDA	26.037191,72.947718
1256	H-1256	GULMOHAR	JDA	26.037191,72.947718
1257	H-1257	AMALTAS	JDA	26.037191,72.947718
1258	H-1258	JAAL	JDA	26.037191,72.947718
1259	H-1259	KANER	JDA	26.037191,72.947718
1260	H-1260	KARANJ	JDA	26.037191,72.947718
1261	H-1261	KARANJ	JDA	26.037191,72.947718
1262	H-1262	JAAMUN	JDA	26.037191,72.947718
1263	H-1263	KARANJ	JDA	26.037191,72.947718
1264	H-1264	JAAMUN	JDA	26.037191,72.947718
1265	H-1265	SURESH	JDA	26.037191,72.947718
1266	H-1266	GULMOHAR	JDA	26.037191,72.947718
1267	H-1267	SURESH	JDA	26.037191,72.947718
1268	H-1268	GULMOHAR	JDA	26.037191,72.947718
1269	H-1269	KANER	JDA	26.037191,72.947718
1270	H-1270	KANER	JDA	26.037191,72.947718
1271	H-1271	SURESH	JDA	26.037191,72.947718
1272	H-1272	SURESH	JDA	26.037191,72.947718
1273	H-1273	KANER	JDA	26.037191,72.947718
1274	H-1274	GULMOHAR	JDA	26.037191,72.947718
1275	H-1275	KANER	JDA	26.037191,72.947718
1276	H-1276	GULMOHAR	JDA	26.037191,72.947718
1277	H-1277	GULMOHAR	JDA	26.037191,72.947718
1278	H-1278	GULMOHAR	JDA	26.037191,72.947718
1279	H-1279	GULMOHAR	JDA	26.037191,72.947718
1280	H-1280	GULMOHAR	JDA	26.037191,72.947718
1281	H-1281	AMALTAS	JDA	26.037191,72.947718
1282	H-1282	AMALTAS	JDA	26.037191,72.947718
1283	H-1283	GULMOHAR	JDA	26.037191,72.947718
1284	H-1284	GULMOHAR	JDA	26.037191,72.947718
1285	H-1285	GULMOHAR	JDA	26.037191,72.947718
1286	H-1286	JAAL	JDA	26.037191,72.947718
1287	H-1287	AMALTAS	JDA	26.037191,72.947718
1288	H-1288	GULMOHAR	JDA	26.037191,72.947718
1289	H-1289	GULMOHAR	JDA	26.037191,72.947718
1290	H-1290	GULMOHAR	JDA	26.037191,72.947718
1291	H-1291	JAAL	JDA	26.037191,72.947718
1292	H-1292	KARANJ	JDA	26.037191,72.947718
1293	H-1293	KARANJ	JDA	26.037191,72.947718
1294	H-1294	KARANJ	JDA	26.037191,72.947718
1295	H-1295	GULMOHAR	JDA	26.037191,72.947718
1296	H-1296	KARANJ	JDA	26.037191,72.947718
1297	H-1297	GULMOHAR	JDA	26.037191,72.947718
1298	H-1298	GULMOHAR	JDA	26.037191,72.947718
1299	H-1299	KANER	JDA	26.037191,72.947718

1300	H-1300	AMALTAS	JDA	26.037191,72.947718
1301	H-1301	KARANJ	JDA	26.033023,72.937034
1302	H-1302	KARANJ	JDA	26.033023,72.937034
1303	H-1303	JAAMUN	JDA	26.033023,72.937034
1304	H-1304	KANER	JDA	26.033023,72.937034
1305	H-1305	GULMOHAR	JDA	26.033023,72.937034
1306	H-1306	KANER	JDA	26.033023,72.937034
1307	H-1307	KARANJ	JDA	26.033023,72.937034
1308	H-1308	KANER	JDA	26.033023,72.937034
1309	H-1309	GULMOHAR	JDA	26.033023,72.937034
1310	H-1310	GULMOHAR	JDA	26.033023,72.937034
1311	H-1311	KANER	JDA	26.033023,72.937034
1312	H-1312	AMALTAS	JDA	26.033023,72.937034
1313	H-1313	AMALTAS	JDA	26.033023,72.937034
1314	H-1314	AMALTAS	JDA	26.033023,72.937034
1315	H-1315	GULMOHAR	JDA	26.033023,72.937034
1316	H-1316	SURESH	JDA	26.033023,72.937034
1317	H-1317	SURESH	JDA	26.033023,72.937034
1318	H-1318	KANER	JDA	26.033023,72.937034
1319	H-1319	KANER	JDA	26.033023,72.937034
1320	H-1320	GULMOHAR	JDA	26.033023,72.937034
1321	H-1321	GULMOHAR	JDA	26.033023,72.937034
1322	H-1322	AMALTAS	JDA	26.033023,72.937034
1323	H-1323	GULMOHAR	JDA	26.033023,72.937034
1324	H-1324	GULMOHAR	JDA	26.033023,72.937034
1325	H-1325	JAAL	JDA	26.033023,72.937034
1326	H-1326	GULMOHAR	JDA	26.033023,72.937034
1327	H-1327	GULMOHAR	JDA	26.033023,72.937034
1328	H-1328	GULMOHAR	JDA	26.033023,72.937034
1329	H-1329	GULMOHAR	JDA	26.033023,72.937034
1330	H-1330	AMALTAS	JDA	26.033023,72.937034
1331	H-1331	GULMOHAR	JDA	26.033022,72.936996
1332	H-1332	GULMOHAR	JDA	26.033022,72.936996
1333	H-1333	NEEM	JDA	26.033022,72.936996
1334	H-1334	GULMOHAR	JDA	26.033022,72.936996
1335	H-1335	GULMOHAR	JDA	26.033022,72.936996
1336	H-1336	GULMOHAR	JDA	26.033022,72.936996
1337	H-1337	AMALTAS	JDA	26.033022,72.936996
1338	H-1338	GULMOHAR	JDA	26.033022,72.936996
1339	H-1339	GULMOHAR	JDA	26.033022,72.936996
1340	H-1340	GULMOHAR	JDA	26.033022,72.936996
1341	H-1341	AMALTAS	JDA	26.033022,72.936996
1342	H-1342	AMALTAS	JDA	26.033022,72.936996
1343	H-1343	AMALTAS	JDA	26.033022,72.936996
1344	H-1344	AMALTAS	JDA	26.033022,72.936996
1345	H-1345	GULMOHAR	JDA	26.033022,72.936996
1346	H-1346	AMALTAS	JDA	26.033022,72.936996
1347	H-1347	GULMOHAR	JDA	26.033022,72.936996
1348	H-1348	AMALTAS	JDA	26.033022,72.936996
1349	H-1349	AMALTAS	JDA	26.033022,72.936996

1350	H-1350	GULMOHAR	JDA	26.033022,72.936996
1351	H-1351	AMALTAS	JDA	26.033022,72.93996
1352	H-1352	GULMOHAR	JDA	26.033022,72.93996
1353	H-1353	NEEM	JDA	26.033022,72.93996
1354	H-1354	NEEM	JDA	26.033022,72.93996
1355	H-1355	GULMOHAR	JDA	26.033022,72.93996
1356	H-1356	AMALTAS	JDA	26.033022,72.93996
1357	H-1357	GULMOHAR	JDA	26.033022,72.93996
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1361	H-1361	GULMOHAR	JDA	26.033022,72.93996
1362	H-1362	GULMOHAR	JDA	26.033022,72.93996
1363	H-1363	NEEM	JDA	26.033022,72.93996
1364	H-1364	NEEM	JDA	26.033022,72.93996
1365	H-1365	KANER	JDA	26.033022,72.93996
1366	H-1366	GULMOHAR	JDA	26.033022,72.93996
1367	H-1367	GULMOHAR	JDA	26.033022,72.93996
1368	H-1368	GULMOHAR	JDA	26.033022,72.93996
1369	H-1369	GULMOHAR	JDA	26.033022,72.93996
1370	H-1370	GULMOHAR	JDA	26.033022,72.93996
1371	H-1371	GULMOHAR	JDA	26.033069,72936897
1372	H-1372	GULMOHAR	JDA	26.033069,72936897
1373	H-1373	GULMOHAR	JDA	26.033069,72936897
1374	H-1374	GULMOHAR	JDA	26.033069,72936897
1375	H-1375	GULMOHAR	JDA	26.033069,72936897
1376	H-1376	KANER	JDA	26.033069,72936897
1377	H-1377	AMALTAS	JDA	26.033069,72936897
1378	H-1378	AMALTAS	JDA	26.033069,72936897
1379	H-1379	GULMOHAR	JDA	26.033069,72936897
1380	H-1380	GULMOHAR	JDA	26.033069,72936897
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1386	H-1386	GULMOHAR	JDA	26.033069,72936897
1387	H-1387	AMALTAS	JDA	26.033069,72936897
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1389	H-1389	KANER	JDA	26.033069,72936897
1390	H-1390	GULMOHAR	JDA	26.033069,72936897
1391	H-1391	GULMOHAR	JDA	26.033069,72936897
1392	H-1392	GULMOHAR	JDA	26.033069,72936897
1393	H-1393	GULMOHAR	JDA	26.033069,72936897
1394	H-1394	GULMOHAR	JDA	26.033069,72936897
1395	H-1395	GULMOHAR	JDA	26.033069,72936897
1396	H-1396	GULMOHAR	JDA	26.033069,72936897
1397	H-1397	KARANJ	JDA	26.033069,72936897
1398	H-1398	GULMOHAR	JDA	26.033069,72936897
1399	H-1399	GULMOHAR	JDA	26.033069,72936897

1400	H-1400	GULMOHAR	JDA	26.033069,72936897
1401	H-1401	GULMOHAR	JDA	26.033115,72.936838
1402	H-1402	GULMOHAR	JDA	26.033115,72.936838
1403	H-1403	GULMOHAR	JDA	26.033115,72.936838
1404	H-1404	GULMOHAR	JDA	26.033115,72.936838
1405	H-1405	GULMOHAR	JDA	26.033115,72.936838
1406	H-1406	GULMOHAR	JDA	26.033115,72.936838
1407	H-1407	GULMOHAR	JDA	26.033115,72.936838
1408	H-1408	GULMOHAR	JDA	26.033115,72.936838
1409	H-1409	GULMOHAR	JDA	26.033115,72.936838
1410	H-1410	GULMOHAR	JDA	26.033115,72.936838
1411	H-1411	GULMOHAR	JDA	26.033115,72.936838
1412	H-1412	GULMOHAR	JDA	26.033115,72.936838
1413	H-1413	GULMOHAR	JDA	26.033115,72.936838
1414	H-1414	GULMOHAR	JDA	26.033115,72.936838
1415	H-1415	GULMOHAR	JDA	26.033115,72.936838
1416	H-1416	GULMOHAR	JDA	26.033115,72.936838
1417	H-1417	AMALTAS	JDA	26.033115,72.936838
1418	H-1418	AMALTAS	JDA	26.033115,72.936838
1419	H-1419	AMALTAS	JDA	26.033115,72.936838
1420	H-1420	JAAMUN	JDA	26.033115,72.936838
1421	H-1421	GULMOHAR	JDA	26.033115,72.936838
1422	H-1422	GULMOHAR	JDA	26.033115,72.936838
1423	H-1423	NEEM	JDA	26.033115,72.936838
1424	H-1424	AMALTAS	JDA	26.033115,72.936838
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1426	H-1426	SURESH	JDA	26.033115,72.936838
1427	H-1427	SURESH	JDA	26.033115,72.936838
1428	H-1428	SURESH	JDA	26.033115,72.936838
1429	H-1429	SURESH	JDA	26.033115,72.936838
1430	H-1430	GULMOHAR	JDA	26.033115,72.936838
1431	H-1431	GULMOHAR	JDA	26.0325900,72.937007
1432	H-1432	GULMOHAR	JDA	26.0325900,72.937007
1433	H-1433	GULMOHAR	JDA	26.0325900,72.937007
1434	H-1434	GULMOHAR	JDA	26.0325900,72.937007
1435	H-1435	GULMOHAR	JDA	26.0325900,72.937007
1436	H-1436	GULMOHAR	JDA	26.0325900,72.937007
1437	H-1437	GULMOHAR	JDA	26.0325900,72.937007
1438	H-1438	GULMOHAR	JDA	26.0325900,72.937007
1439	H-1439	GULMOHAR	JDA	26.0325900,72.937007
1440	H-1440	GULMOHAR	JDA	26.0325900,72.937007
1441	H-1441	GULMOHAR	JDA	26.0325900,72.937007
1442	H-1442	GULMOHAR	JDA	26.0325900,72.937007
1443	H-1443	GULMOHAR	JDA	26.0325900,72.937007
1444	H-1444	GULMOHAR	JDA	26.0325900,72.937007
1445	H-1445	GULMOHAR	JDA	26.0325900,72.937007
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1447	H-1447	GULMOHAR	JDA	26.0325900,72.937007
1448	H-1448	GULMOHAR	JDA	26.0325900,72.937007
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1450	H-1450	GULMOHAR	JDA	26.032590,72.937007
1451	H-1451	GULMOHAR	JDA	26.033209,72.936694
1452	H-1452	GULMOHAR	JDA	26.033209,72.936694
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1455	H-1455	GULMOHAR	JDA	26.033209,72.936694
1456	H-1456	AMALTAS	JDA	26.033209,72.936694
1457	H-1457	JAAMUN	JDA	26.033209,72.936694
1458	H-1458	GULMOHAR	JDA	26.033209,72.936694
1459	H-1459	GULMOHAR	JDA	26.033209,72.936694
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1463	H-1463	GULMOHAR	JDA	26.033209,72.936694
1464	H-1464	GULMOHAR	JDA	26.033209,72.936694
1465	H-1465	GULMOHAR	SAR SCHOOL	26.039675,72.951430
1466	H-1466	AMALTAS	SAR SCHOOL	26.039675,72.951430
1467	H-1467	AMALTAS	SAR SCHOOL	26.039675,72.951430
1468	H-1468	AMALTAS	SAR SCHOOL	26.039675,72.951430
1469	H-1469	KANER	SAR SCHOOL	26.039675,72.951430
1470	H-1470	KANER	SAR SCHOOL	26.039675,72.951430
1471	H-1471	AMALTAS	SAR SCHOOL	26.039675,72.951430
1472	H-1472	AMALTAS	SAR SCHOOL	26.039675,72.951430
1473	H-1473	SURESH	SAR SCHOOL	26.039675,72.951430
1474	H-1474	AMALTAS	SAR SCHOOL	26.039675,72.951430
1475	H-1475	KANER	SAR SCHOOL	26.039675,72.951430
1476	H-1476	AMALTAS	SAR SCHOOL	26.039675,72.951430
1477	H-1477	JAAMUN	SAR SCHOOL	26.039675,72.951430
1478	H-1478	AMALTAS	SAR SCHOOL	26.039675,72.951430
1479	H-1479	KANER	SAR SCHOOL	26.039675,72.951430
1480	H-1480	SURESH	SAR SCHOOL	26.039675,72.951430
1481	H-1481	SURESH	SAR SCHOOL	26.039675,72.951430
1482	H-1482	KANER	SAR SCHOOL	26.039675,72.951430
1483	H-1483	KANER	SAR SCHOOL	26.039675,72.951430
1484	H-1484	AMALTAS	SAR SCHOOL	26.039675,72.951430
1485	H-1485	AMALTAS	SAR SCHOOL	26.039675,72.951430
1486	H-1486	GULMOHAR	SAR SCHOOL	26.039675,72.951430
1487	H-1487	KANER	SAR SCHOOL	26.039675,72.951430
1488	H-1488	AMALTAS	SAR SCHOOL	26.039675,72.951430
1489	H-1489	GULMOHAR	SAR SCHOOL	26.039675,72.951430
1490	H-1490	AMALTAS	SAR SCHOOL	26.039675,72.951430
1491	H-1491	AMALTAS	SAR SCHOOL	26.039675,72.951430
1492	H-1492	AMALTAS	SAR SCHOOL	26.039675,72.951430
1493	H-1493	AMALTAS	SAR SCHOOL	26.039675,72.951430
1494	H-1494	GULMOHAR	SAR SCHOOL	26.039675,72.951430
1495	H-1495	AMALTAS	HANWANT ICD	26.058917,73.002466
1496	H-1496	AMALTAS	HANWANT ICD	26.058917,73.002466
1497	H-1497	GULMOHAR	HANWANT ICD	26.058917,73.002466
1498	H-1498	AMALTAS	HANWANT ICD	26.058917,73.002466
1499	H-1499	AMALTAS	HANWANT ICD	26.058917,73.002466

1500	H-1500	GULMOHAR	HANWANT ICD	26.058917,73.002466
1501	H-1501	AMALTAS	HANWANT ICD	26.058917,73.002466
1502	H-1502	SURESH	HANWANT ICD	26.058917,73.002466
1503	H-1503	AMALTAS	HANWANT ICD	26.058917,73.002466
1504	H-1504	AMALTAS	HANWANT ICD	26.058917,73.002466
1505	H-1505	GULMOHAR	HANWANT ICD	26.058917,73.002466
1506	H-1506	AMALTAS	HANWANT ICD	26.058917,73.002466
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1509	H-1509	GULMOHAR	HANWANT ICD	26.058917,73.002466
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1511	H-1511	AMALTAS	HANWANT ICD	26.058917,73.002466
1512	H-1512	AMALTAS	HANWANT ICD	26.058917,73.002466
1513	H-1513	GULMOHAR	HANWANT ICD	26.058917,73.002466
1514	H-1514	AMALTAS	HANWANT ICD	26.058917,73.002466
1515	H-1515	AMALTAS	HANWANT ICD	26.058917,73.002466
1516	H-1516	SURESH	HANWANT ICD	26.058917,73.002466
1517	H-1517	AMALTAS	HANWANT ICD	26.058917,73.002466
1518	H-1518	GULMOHAR	HANWANT ICD	26.058917,73.002466
1519	H-1519	AMALTAS	HANWANT ICD	26.058917,73.002466
1520	H-1520	GULMOHAR	HANWANT ICD	26.058917,73.002466
1521	H-1521	AMALTAS	HANWANT ICD	26.059377,73.002272
1522	H-1522	SURESH	HANWANT ICD	26.059377,73.002272
1523	H-1523	JAAMUN	HANWANT ICD	26.059377,73.002272
1524	H-1524	AMALTAS	HANWANT ICD	26.059377,73.002272
1525	H-1525	AMALTAS	HANWANT ICD	26.059377,73.002272
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1536	H-1536	GULMOHAR	HANWANT ICD	26.059377,73.002272
1537	H-1537	AMALTAS	HANWANT ICD	26.059377,73.002272
1538	H-1538	GULMOHAR	HANWANT ICD	26.059377,73.002272
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1540	H-1540	GULMOHAR	HANWANT ICD	26.059377,73.002272
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1546	H-1546	AMALTAS	HANWANT ICD	26.059377,73.002272
1547	H-1547	AMALTAS	HANWANT ICD	26.059377,73.002272
1548	H-1548	AMALTAS	HANWANT ICD	26.059377,73.002272
1549	H-1549	SURESH	HANWANT ICD	26.059377,73.002272

1550	H-1550	SURESH	HANWANT ICD	26.059377,73.002272
1551	H-1551	AMALTAS	HANWANT ICD	26.059976,73.001908
1552	H-1552	SURESH	HANWANT ICD	26.059976,73.001908
1553	H-1553	GULMOHAR	HANWANT ICD	26.059976,73.001908
1554	H-1554	AMALTAS	HANWANT ICD	26.059976,73.001908
1555	H-1555	SURESH	HANWANT ICD	26.059976,73.001908
1556	H-1556	GULMOHAR	HANWANT ICD	26.059976,73.001908
1557	H-1557	AMALTAS	HANWANT ICD	26.059976,73.001908
1558	H-1558	SURESH	HANWANT ICD	26.059976,73.001908
1559	H-1559	AMALTAS	HANWANT ICD	26.059976,73.001908
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1561	H-1561	AMALTAS	HANWANT ICD	26.059976,73.001908
1562	H-1562	GULMOHAR	HANWANT ICD	26.059976,73.001908
1563	H-1563	AMALTAS	HANWANT ICD	26.059976,73.001908
1564	H-1564	SURESH	HANWANT ICD	26.059976,73.001908
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1566	H-1566	SURESH	HANWANT ICD	26.059976,73.001908
1567	H-1567	SURESH	HANWANT ICD	26.059976,73.001908
1568	H-1568	AMALTAS	HANWANT ICD	26.059976,73.001908
1569	H-1569	SURESH	HANWANT ICD	26.059976,73.001908
1570	H-1570	GULMOHAR	HANWANT ICD	26.059976,73.001908
1571	H-1571	GULMOHAR	HANWANT ICD	26.0644287,73.003976
1572	H-1572	SURESH	HANWANT ICD	26.0644287,73.003976
1573	H-1573	SURESH	HANWANT ICD	26.0644287,73.003976
1574	H-1574	GULMOHAR	HANWANT ICD	26.0644287,73.003976
1575	H-1575	GULMOHAR	HANWANT ICD	26.0644287,73.003976
1576	H-1576	SURESH	HANWANT ICD	26.0644287,73.003976
1577	H-1577	SURESH	HANWANT ICD	26.0644287,73.003976
1578	H-1578	GULMOHAR	HANWANT ICD	26.0644287,73.003976
1579	H-1579	SURESH	HANWANT ICD	26.0644287,73.003976
1580	H-1580	SURESH	HANWANT ICD	26.0644287,73.003976
1581	H-1581	GULMOHAR	HANWANT ICD	26.0644287,73.003976
1582	H-1582	SURESH	HANWANT ICD	26.0644287,73.003976
1583	H-1583	SURESH	HANWANT ICD	26.0644287,73.003976
1584	H-1584	GULMOHAR	HANWANT ICD	26.0644287,73.003976
1585	H-1585	SURESH	HANWANT ICD	26.0644287,73.003976
1586	H-1586	GULMOHAR	HANWANT ICD	26.0644287,73.003976
1587	H-1587	SURESH	HANWANT ICD	26.0644287,73.003976
1588	H-1588	SURESH	HANWANT ICD	26.0644287,73.003976
1589	H-1589	GULMOHAR	HANWANT ICD	26.0644287,73.003976
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1591	H-1591	SURESH	HANWANT ICD	26.0644287,73.003976
1592	H-1592	SURESH	HANWANT ICD	26.0644287,73.003976
1593	H-1593	GULMOHAR	HANWANT ICD	26.0644287,73.003976
1594	H-1594	SURESH	HANWANT ICD	26.0644287,73.003976
1595	H-1595	SURESH	HANWANT ICD	26.0644287,73.003976
1596	H-1596	GULMOHAR	HANWANT ICD	26.0644287,73.003976
1597	H-1597	AMALTAS	HANWANT ICD	26.0644287,73.003976
1598	H-1598	AMALTAS	HANWANT ICD	26.0644287,73.003976
1599	H-1599	GULMOHAR	HANWANT ICD	26.0644287,73.003976

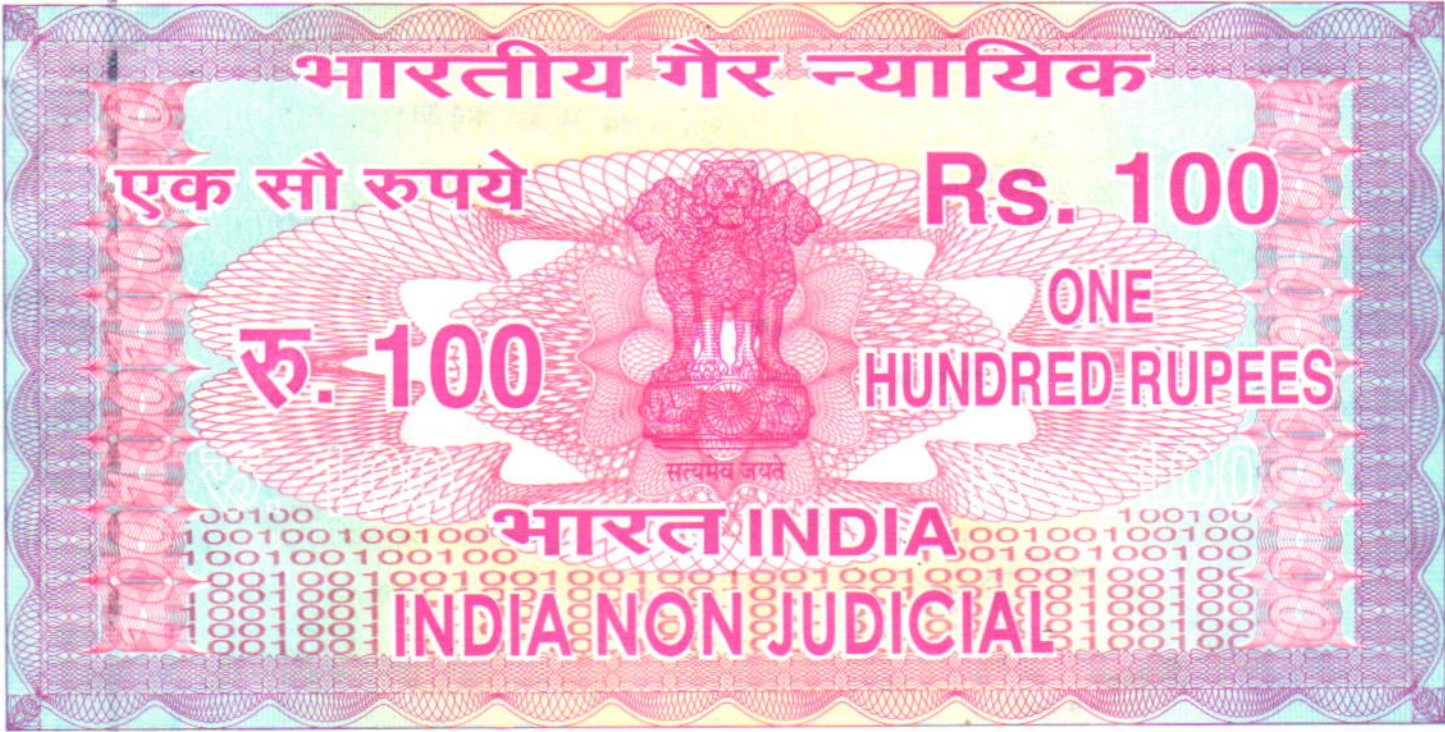
1600	H-1600	AMALTAS	HANWANT ICD	26.0644287,73.003976
1601	H-1601	SURESH	HANWANT ICD	26.0649200,73.004176
1602	H-1602	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1603	H-1603	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1604	H-1604	SURESH	HANWANT ICD	26.0649200,73.004176
1605	H-1605	SURESH	HANWANT ICD	26.0649200,73.004176
1606	H-1606	SURESH	HANWANT ICD	26.0649200,73.004176
1607	H-1607	SURESH	HANWANT ICD	26.0649200,73.004176
1608	H-1608	SURESH	HANWANT ICD	26.0649200,73.004176
1609	H-1609	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1610	H-1610	SURESH	HANWANT ICD	26.0649200,73.004176
1611	H-1611	SURESH	HANWANT ICD	26.0649200,73.004176
1612	H-1612	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1613	H-1613	SURESH	HANWANT ICD	26.0649200,73.004176
1614	H-1614	SURESH	HANWANT ICD	26.0649200,73.004176
1615	H-1615	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1616	H-1616	SURESH	HANWANT ICD	26.0649200,73.004176
1617	H-1617	AMALTAS	HANWANT ICD	26.0649200,73.004176
1618	H-1618	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1619	H-1619	SURESH	HANWANT ICD	26.0649200,73.004176
1620	H-1620	SURESH	HANWANT ICD	26.0649200,73.004176
1621	H-1621	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1622	H-1622	SURESH	HANWANT ICD	26.0649200,73.004176
1623	H-1623	SURESH	HANWANT ICD	26.0649200,73.004176
1624	H-1624	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1625	H-1625	SURESH	HANWANT ICD	26.0649200,73.004176
1626	H-1626	SURESH	HANWANT ICD	26.0649200,73.004176
1627	H-1627	SURESH	HANWANT ICD	26.0649200,73.004176
1628	H-1628	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1629	H-1629	SURESH	HANWANT ICD	26.0649200,73.004176
1630	H-1630	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1631	H-1631	SURESH	HANWANT ICD	26.0649200,73.004176
1632	H-1632	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1633	H-1633	SURESH	HANWANT ICD	26.0649200,73.004176
1634	H-1634	SURESH	HANWANT ICD	26.0649200,73.004176
1635	H-1635	SURESH	HANWANT ICD	26.0649200,73.004176
1636	H-1636	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1637	H-1637	SURESH	HANWANT ICD	26.0649200,73.004176
1638	H-1638	SURESH	HANWANT ICD	26.0649200,73.004176
1639	H-1639	SURESH	HANWANT ICD	26.0649200,73.004176
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1641	H-1641	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1642	H-1642	SURESH	HANWANT ICD	26.0649200,73.004176
1643	H-1643	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1644	H-1644	SURESH	HANWANT ICD	26.0649200,73.004176
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1646	H-1646	SURESH	HANWANT ICD	26.0649200,73.004176
1647	H-1647	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1648	H-1648	AMALTAS	HANWANT ICD	26.0649200,73.004176
1649	H-1649	SURESH	HANWANT ICD	26.0649200,73.004176

1650	H-1650	GULMOHAR	HANWANT ICD	26.0649200,73.004176
1651	H-1651	AMALTAS	HANWANT ICD	26.065884,73.003998
1652	H-1652	SURESH	HANWANT ICD	26.065884,73.003998
1653	H-1653	GULMOHAR	HANWANT ICD	26.065884,73.003998
1654	H-1654	AMALTAS	HANWANT ICD	26.065884,73.003998
1655	H-1655	GULMOHAR	HANWANT ICD	26.065884,73.003998
1656	H-1656	SURESH	HANWANT ICD	26.065884,73.003998
1657	H-1657	SURESH	HANWANT ICD	26.065884,73.003998
1658	H-1658	GULMOHAR	HANWANT ICD	26.065884,73.003998
1659	H-1659	AMALTAS	HANWANT ICD	26.065884,73.003998
1660	H-1660	GULMOHAR	HANWANT ICD	26.065884,73.003998
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1662	H-1662	GULMOHAR	HANWANT ICD	26.065884,73.003998
1663	H-1663	SURESH	HANWANT ICD	26.065884,73.003998
1664	H-1664	SURESH	HANWANT ICD	26.065884,73.003998
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1666	H-1666	GULMOHAR	HANWANT ICD	26.065884,73.003998
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1668	H-1668	SURESH	HANWANT ICD	26.065884,73.003998
1669	H-1669	GULMOHAR	HANWANT ICD	26.065884,73.003998
1670	H-1670	SURESH	HANWANT ICD	26.065884,73.003998
1671	H-1671	GULMOHAR	HANWANT ICD	26.065884,73.003998
1672	H-1672	SURESH	HANWANT ICD	26.065884,73.003998
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1684	H-1684	AMALTAS	HANWANT ICD	26.065884,73.003998
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1692	H-1692	GULMOHAR	HANWANT ICD	26.065884,73.003998
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1696	H-1696	GULMOHAR	HANWANT ICD	26.065884,73.003998
1697	H-1697	SURESH	HANWANT ICD	26.065884,73.003998
1698	H-1698	GULMOHAR	HANWANT ICD	26.065884,73.003998
1699	H-1699	SURESH	HANWANT ICD	26.065884,73.003998

1700	H-1700	GULMOHAR	HANWANT ICD	26.065884,73.003998
1701	H-1701	SURESH	HANWANT ICD	26.066670,73.003940
1702	H-1702	GULMOHAR	HANWANT ICD	26.066670,73.003940
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1706	H-1706	GULMOHAR	HANWANT ICD	26.066670,73.003940
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1710	H-1710	GULMOHAR	HANWANT ICD	26.066670,73.003940
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1712	H-1712	AMALTAS	HANWANT ICD	26.066670,73.003940
1713	H-1713	GULMOHAR	HANWANT ICD	26.066670,73.003940
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1715	H-1715	GULMOHAR	HANWANT ICD	26.066670,73.003940
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1723	H-1723	GULMOHAR	HANWANT ICD	26.066670,73.003940
1724	H-1724	SURESH	HANWANT ICD	26.066670,73.003940
1725	H-1725	GULMOHAR	HANWANT ICD	26.066670,73.003940
1726	H-1726	SURESH	HANWANT ICD	26.066670,73.003940
1727	H-1727	GULMOHAR	HANWANT ICD	26.066670,73.003940
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1729	H-1729	GULMOHAR	HANWANT ICD	26.066670,73.003940
1730	H-1730	SURESH	HANWANT ICD	26.066670,73.003940
1731	H-1731	GULMOHAR	HANWANT ICD	26.066670,73.003940
1732	H-1732	SURESH	HANWANT ICD	26.066670,73.003940
1733	H-1733	GULMOHAR	HANWANT ICD	26.066670,73.003940
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1735	H-1735	GULMOHAR	HANWANT ICD	26.066670,73.003940
1736	H-1736	SURESH	HANWANT ICD	26.057626,73.003245
1737	H-1737	SURESH	HANWANT ICD	26.057626,73.003245
1738	H-1738	SURESH	HANWANT ICD	26.057626,73.003396
1739	H-1739	SEHTUT	HANWANT ICD	26.057626,73.003396
1740	H-1740	SHEESHAM	HANWANT ICD	26.057626,73.003396
1741	H-1741	SHEESHAM	HANWANT ICD	26.057626,73.003396
1742	H-1742	KANER	HANWANT ICD	26.057626,73.003396
1743	H-1743	SEHTUT	HANWANT ICD	26.057626,73.003396
1744	H-1744	JAAMUN	HANWANT ICD	26.057626,73.003416
1745	H-1745	AMALTAS	HANWANT ICD	26.057626,73.003416
1746	H-1746	AMALTAS	HANWANT ICD	26.057626,73.003416
1747	H-1747	AMALTAS	HANWANT ICD	26.057626,73.003416
1748	H-1748	GULMOHAR	HANWANT ICD	26.056971,73.003390
1749	H-1749	AMALTAS	HANWANT ICD	26.056885,73.003420

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1751	H-1751	AMALTAS	HANWANT ICD	26.056885,73.003420
1752	H-1752	KANER	HANWANT ICD	26.056886,73.003393
1753	H-1753	AMALTAS	HANWANT ICD	26.056886,73.003393
1754	H-1754	AMALTAS	HANWANT ICD	26.056886,73.003393
1755	H-1755	JAAMUN	HANWANT ICD	26.056775,73.003505
1756	H-1756	KANER	HANWANT ICD	26.056777,73.003507
1757	H-1757	SEHTUT	HANWANT ICD	26.056777,73.003507
1758	H-1758	SHEESHAM	HANWANT ICD	26.056777,73.003507
1759	H-1759	KANER	HANWANT ICD	26.056718,73.003512
1760	H-1760	AMALTAS	HANWANT ICD	26.056718,73.003512
1761	H-1761	KANER	HANWANT ICD	26.056692,73.003520
1762	H-1762	SURESH	HANWANT ICD	26.056692,73.003520
1763	H-1763	KANER	HANWANT ICD	26.056667,73.003525
1764	H-1764	KANER	HANWANT ICD	26.056605,73.003554
1765	H-1765	KANER	HANWANT ICD	26.056605,73.003554
1766	H-1766	AMALTAS	HANWANT ICD	26.056605,73.003554
1767	H-1767	KANER	HANWANT ICD	26.056605,73.003554
1768	H-1768	AMALTAS	HANWANT ICD	26.056605,73.003554
1769	H-1769	AMALTAS	HANWANT ICD	26.056605,73.003554
1770	H-1770	KANER	HANWANT ICD	26.056518,73.003582
1771	H-1771	SURESH	HANWANT ICD	26.056518,73.003582
1772	H-1772	SURESH	HANWANT ICD	26.056518,73.003582
1773	H-1773	SURESH	HANWANT ICD	26.056518,73.003582
1774	H-1774	AMALTAS	HANWANT ICD	26.056518,73.003582
1775	H-1775	AMALTAS	HANWANT ICD	26.056518,73.003582
1776	H-1776	AMALTAS	HANWANT ICD	26.056518,73.003582
1777	H-1777	JAAMUN	HANWANT ICD	26.056364,73.004148
1778	H-1778	AMALTAS	HANWANT ICD	26.056364,73.004148
1779	H-1779	SHEESHAM	HANWANT ICD	26.056364,73.004148
1780	H-1780	GULMOHAR	HANWANT ICD	26.056364,73.004148
1781	H-1781	SURESH	HANWANT ICD	26.056328,73.004197
1782	H-1782	AMALTAS	HANWANT ICD	26.056328,73.004197
1783	H-1783	AMALTAS	HANWANT ICD	26.056328,73.004197
1784	H-1784	AMALTAS	HANWANT ICD	26.056328,73.004197
1785	H-1785	AMALTAS	HANWANT ICD	26.056328,73.004197
1786	H-1786	SEHTUT	HANWANT ICD	26.056384,73.004284
1787	H-1787	KARANJ	HANWANT ICD	26.056416,73.004302
1788	H-1788	AMALTAS	HANWANT ICD	26.056416,73.004302
1789	H-1789	AMALTAS	HANWANT ICD	26.056416,73.004338
1790	H-1790	GULMOHAR	HANWANT ICD	26.056406,73.004342
1791	H-1791	AMALTAS	HANWANT ICD	26.056406,73.004347
1792	H-1792	AMALTAS	HANWANT ICD	26.056406,73.004347
1793	H-1793	KANER	HANWANT ICD	26.056324,73.004366
1794	H-1794	KANER	HANWANT ICD	26.059005,72.972673
1795	H-1795	KANER	SARECHAN SCHOOL	26.059005,72.972673
1796	H-1796	AMALTAS	SARECHAN SCHOOL	26.059074,72.972751
1797	H-1797	AMALTAS	SARECHAN SCHOOL	26.059074,72.972751
1798	H-1798	SURESH	SARECHAN SCHOOL	26.059071,72.972716
1799	H-1799	SURESH	SARECHAN SCHOOL	26.059071,72.972716

1800	H-1800	KANER	SARECHAN SCHOOL	26.059071,72.972716
1801	H-1801	SURESH	SARECHAN SCHOOL	26.059071,72.972716
1802	H-1802	AMALTAS	SARECHAN SCHOOL	26.059071,72.972716
1803	H-1803	AMALTAS	SARECHAN SCHOOL	26.059071,72.972716
1804	H-1804	KANER	SARECHAN SCHOOL	26.059155,72.972872
1805	H-1805	KANER	SARECHAN SCHOOL	26.059155,72.972872
1806	H-1806	KANER	SARECHAN SCHOOL	26.059155,72.972872
1807	H-1807	KANER	SARECHAN SCHOOL	26.059155,72.972872
1808	H-1808	KARANJ	SARECHAN SCHOOL	26.059155,72.972872
1809	H-1809	AMALTAS	SARECHAN SCHOOL	26.059155,72.972872
1810	H-1810	SHEESHAM	SARECHAN SCHOOL	26.059155,72.972872
1811	H-1811	SURESH	SARECHAN SCHOOL	26.059209,72.972987
1812	H-1812	SURESH	SARECHAN SCHOOL	26.059209,72.972987
1813	H-1813	KARANJ	SARECHAN SCHOOL	26.059209,72.972987
1814	H-1814	AMALTAS	SARECHAN SCHOOL	26.059209,72.972987
1815	H-1815	KANER	SARECHAN SCHOOL	26.059209,72.972987
1816	H-1816	AMALTAS	SARECHAN SCHOOL	26.059209,72.972987
1817	H-1817	SHEESHAM	SARECHAN SCHOOL	26.059209,72.972987
1818	H-1818	JAAMUN	SARECHAN SCHOOL	26.059255,72.973116
1819	H-1819	AMALTAS	SARECHAN SCHOOL	26.059255,72.973116
1820	H-1820	AMALTAS	SARECHAN SCHOOL	26.059255,72.973116
1821	H-1821	KANER	SARECHAN SCHOOL	26.059255,72.973116
1822	H-1822	JAAMUN	SARECHAN SCHOOL	26.059255,72.973116
1823	H-1823	KANER	SARECHAN SCHOOL	26.059287,72.973171
1824	H-1824	SURESH	SARECHAN SCHOOL	26.059287,72.973171
1825	H-1825	AMALTAS	SARECHAN SCHOOL	26.059287,72.973171
1826	H-1826	AMALTAS	SARECHAN SCHOOL	26.059287,72.973171
1827	H-1827	SEHTUT	SARECHAN SCHOOL	26.059287,72.973171
1828	H-1828	KANER	SARECHAN SCHOOL	26.058998,72.972632
1829	H-1829	AMALTAS	SARECHAN SCHOOL	26.058998,72.972632
1830	H-1830	SEHTUT	SARECHAN SCHOOL	26.058998,72.972632
1831	H-1831	SHEESHAM	SARECHAN SCHOOL	26.058988,72.972539
1832	H-1832	AMALTAS	SARECHAN SCHOOL	26.058988,72.972539
1833	H-1833	KANER	SARECHAN SCHOOL	26.058988,72.972539
1834	H-1834	AMALTAS	SARECHAN SCHOOL	26.058988,72.972539
1835	H-1835	SEHTUT	SARECHAN SCHOOL	26.058988,72.972539
1836	H-1836	AMALTAS	SARECHAN SCHOOL	26.058988,72.972539
1837	H-1837	AMALTAS	SARECHAN SCHOOL	26.058988,72.972539
1838	H-1838	SURESH	SARECHAN SCHOOL	26.058917,72.972349
1839	H-1839	SEHTUT	SARECHAN SCHOOL	26.058917,72.972349
1840	H-1840	AMALTAS	SARECHAN SCHOOL	26.058916,72.972348
1841	H-1841	SURESH	SARECHAN SCHOOL	26.058907,72.972304
1842	H-1842	KANER	SARECHAN SCHOOL	26.058888,72.972276
1843	H-1843	AMALTAS	SARECHAN SCHOOL	26.058882,72.972277
1844	H-1844	SURESH	SARECHAN SCHOOL	26.058872,72.972257
1845	H-1845	KANER	SARECHAN SCHOOL	26.058869,72.972225
1846	H-1846	GULMOHAR	SARECHAN SCHOOL	26.058774,72.97273



राजस्थान RAJASTHAN

BU 330842

कोषाधिकारी (शहर)

AUG 2024

बन्धार (राजस्थान)

AFFADAVIT CUM UNDERTAKING

We Hasti Petro Chemical & Shipping Limited, Having registered office at B-1 Shastri Nagar Near Sant Paul School, Shastri Circle, Shastri Nagar, Jodhpur hereby solemnly affirm and declare as follows:

- 1. Introduction and Background:** Hasti Petro Chemical & Shipping Limited, is developing the Freight Terminal under PM Ghati Shakti Yojna Near Hanwant Railway Station as per permission from Indian Railway. We were required to cut down 256 trees to facilitate the construction of a railway track. These tree was cut after obtaining the permission from SDM Luni. (The copies of Permission Enclosed for as part of this affidavit)
- 2. Court Directions:** A PIL – Khem Singh V/s State was filed against the said tree cutting before Hon'ble High Court. In compliance with the directions issued by the Hon'ble High Court as per their Order Dated 30/05/2024, we are obligated to plant ten times the number of trees that were cut. Therefore, we are required to plant a total of 2,560 trees.
- 3. Identification of Place :** The tree to be plant as per place identified by the SDM Luni
- 4. Progress Report:** In Compliance with court order we have purchased the tree from forest department nursery. To date, we have successfully planted 1,846 trees at the location identified by the SDM Luni. (Detail of Tree planted along with their Geo location of each tree is enclosed for ready reference)



जगदीशराम राठी (जगदीश राठी) अनुज्ञापत्र संख्या 34/जोधपुर (राह) 2011

क्र. स 08772 दिनांक 20/08/2024 मु. वे. लू व क्र. स 100

मुद्रांक क्रेता का नाम Hasti petero chemilap shipping P.L.d

पिता/पति का नाम _____

पता BORANADA Jodhpur

प्रयोजन शपत्र - पत्र

हस्ते क्रय की दशा में, हस्ते का नाम बरत राजेश

राजेश

मुद्रांक विक्रेता के हस्ताक्षर
40 बी 9th ई. राह, जोधपुर, राजस्थान

राजस्थान स्टाम्प अधिनियम 1998 के अन्तर्गत	
स्टाम्प रकम पर प्रयोजित अधिभार	
आवक्य	10
माय और खसकी	20
कुल योग	30
हस्ताक्षर स्टाम्प टेम्पल	

5. **Balance Planting:** The remaining trees are to be planted on land owned by the Jodhpur Development Authority (JDA), for which we have received the permission on August 29, 2024.
6. **Order for Additional Trees:** We have already placed an order for 1,000 Khejri trees with the Garhi Foundation and have paid an advance amount of Rs. 27,000 towards the purchase of these trees. The balance trees, as required, will be planted within fifteen days from today.
7. **Land Ownership:-** The Land on which Tree was cut down belongs to the company owned/leased Land and not covered under Forest land.
8. **Detail of tree Cut :-** First Permission was granted on dated 08-01-2024 for 67 tree out of which 66 tree were khejri and 1 tree Neem. Three More Permission were granted on Dated 29th May 2024 for removal of total 189 trees out which 110 tree were Khejri, 75 tree Rohida and 4 tree Neem. Hence Total 176 khejri tree were cut , 75 Rohida and 5 Neem was cut .
9. **Environmental Commitment:** The cutting of trees was necessitated for the construction of a railway track. Despite this, our company is committed to environmental preservation. To this end, we have taken measures to ensure the effective growth and maintenance of the newly planted trees.
10. **Maintenance Agreement:** We have signed an agreement with a nursery to maintain the newly planted trees for one year. This agreement will be renewed as necessary to ensure the continuous growth and health of the trees.
11. **Affirmation:** We affirm that the above statements are true to the best of my knowledge and belief. No part of this affidavit is false, and nothing material has been concealed therein.

Signed at Jodhpur on this 30th August 2024 .

For Hasti Petro Chemical & Shipping Limited


(Amit Jain)
Terminal Manager





Annexure-F

Regional Office Jodhpur
Rajasthan State Pollution Control Board
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
Phone: 0291-2723225



Registered

File No : F(Tech)/Jodhpur(Luni)/6618(1)/2024-2025/163-164

Order No : 2024-2025/Jodhpur/12622

Dispatch Date: Apr 29 2024 6:31PM

Unit Id : 104606

M/s HASTI PETRO CHEMICAL AND SHIPPING LTD.

174, JODHPUR BARMER ROAD, PAL VILLAGE,

JODHPUR , JODHPUR Tehsil:Luni

District:Jodhpur

Sub: Consent to Establish under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 and under Section 21(4) of Air (Prevention & Control of Pollution) Act, 1981.

Ref: Your application(s) for Consent to Establish dated 25/03/2024 and subsequent correspondence.

Sir,

Consent to Establish under the provisions of Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 (hereinafter to be referred as the Water Act) and under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981, (hereinafter to be referred as the Air Act) as amended to date and rules & the orders issued thereunder ,**is hereby granted** for your **HASTI PETRO CHEMICAL AND SHIPPING LIMITED plant** situated / proposed at **HANWANT RAILWAY STATION, VILLAGE SARECHA AND SHIKARPURA JODHPUR Tehsil:Luni District:Jodhpur** , Rajasthan under the provisions of the said Act(s). This consent is granted on the basis of examination of the information furnished by you in consent application(s) and the documents submitted therewith, subject to the following conditions:-

- 1 That this Consent to Establish is valid for a period from **25/03/2024** to **28/02/2029** or **date of commencement of production / commissioning of the project or activities whichever is earlier .**
- 2 That this Consent is granted for manufacturing / producing following products / by products or carrying out the following activities or operation/processes or providing following services with capacities given below:

Particular	Type	Quantity / Capacity
RAILWAY GOODS SHED	Service	1,200.00 WAGON/YEAR

- 3 That in case of any increase in capacity or addition / modification / alteration or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish.

Signature Not Verified

Digitally signed by Shilpi Sharma
Date: 2024.04.29 18:31:04 IST
Reason: SelfAttested
Location:





Regional Office Jodhpur
Rajasthan State Pollution Control Board
SPL-I, Phase-I, Basni Ind. Area, Jodhpur
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- 4 That the control equipment as proposed by the applicant shall be installed before trial operation is started for which prior consent to operate under the provision of the **Water Act and Air Act** shall be obtained. This consent to establish shall not be treated as consent to operate.
- 5 That the quantity of effluent generation and disposal along with mode of disposal for the treated effluent shall be as under:

Type of effluent	Max. effluent generation (KLD)	Quantity of effluent to be recycled (KLD)	Quantity of treated effluent to be disposed (KLD) and mode of disposal
Domestic Sewage	1.000	NIL	0.800 Septic Tank and Soakpit

- 6 That the sources of air emissions along with pollution control measures and the emission standards for the prescribed parameters shall be as under:

Sources of Air Emissions	Pollution Control Measures	Prescribed	
		Parameter	Standard
D.G SET(62.5KVA)	ACOUSTIC ENCLOSURE , ADEQUATE STACK HEIGHT	--	--

- 7 That this Consent to Establish is being issued to M/s Hasti Petro Chemical and Shipping Limited located at Hanwant Railway Station, Village - Sarecha and Shikarpura, Tehsil - Luni, District - Jodhpur under Orange Category for service "Railway Good Shed @1200 Wagons/Year"
- 8 That this consent is being issued as per submitted project having total capital investment in Land, building, plant & machinery of Rs. 5814.51 lakhs. In case of any increase in capacity or addition/ modification/ alteration/ or change in product mix or process or raw material or fuel, the project proponent is required to obtain fresh consent to establish from the Board.

Signature Not Verified

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- 9 That the responsibility for performance evaluation and implementation of pollution control measures shall be of industry and industry shall not commence production unless the satisfactory installation/operation of the aforesaid pollution control measures are carried by the industry.
- 10 That the unit shall comply the provisions of Rajasthan Gazette Extraordinary Notification dated 26-05-2016 issued by Dept. of Environment & shall apply for consent to operate two months before expiry of this consent to operate or apply two months before expected date of commissioning trial / commercial production which earlier to avoid payment of additional fees
- 11 That this consent is not evidence for ascertaining entitlement of land.
- 12 That this consent is issued to the unit on the basis of documents submitted by the applicant, if any discrepancy is found in the document/facts submitted by the unit then the applicant shall be liable for legal action in accordance with provisions of law.
- 13 1.That Unit shall not generate/emit any kind of trade/ domestic effluent & air emissions from the premises. Unit shall have to apply for Consent to Establish and Consent to Operate under Water Act-74 & Air Act-81,within 30 days in case if it proposes to generate/discharge any trade/Domestic effluent or air emissions within/outside the premises.
2.That industry shall make all necessary arrangements for rain water harvesting, also shall not dug tube/ Bore Wells without prior permission of competent authority.
3.That the industry shall not dispose off waste material outside the premises to avoid any possible nuisance to nearby industries.
4.That industry shall submit yearly compliance report about the compliance of above conditions to this office in the beginning of next financial i.e. by April.

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- 14 1.The stack height of the Diesel Generator Set shall be as stated: $H = h + 0.2 \times \sqrt{KVA}$ H = Total height of stack in meter h = Height of the building in meters where the generator set is installed KVA = Total generator capacity of the set in KVA
- 2.That in case, it is found during post inspection, the industry has flouted conditions of consent to Establish/Operate or inadequate pollution control measures, the consent will be revoked and direction for closure will be issued under section 33(A) of the water act, 1974, section 31(A) of the Air act, 1981 or section of the Environment (Protection) Act,1986 without any further notice.
- 3.That this Unit shall be liable to deposit any back log/ additional fees dues as on date, if any as per notifications.
- 4.That this Consent shall be cancelled automatically, if Central Pollution Control Board (CPCB) issues closure direction to the industry.
- 5.That the consent is valid subject to fulfilment of all the other statutory requirements in other Laws/Acts/Rules as applicable.
- 6.In case of failure to comply with any of the consent conditions stated as above, the consent issued to the industry shall automatically stands revoked without any notice.
- 7.Any wrong or partial information/ concealment of facts or deviation from material facts shall make this consent null & void.
- 8.That this consent shall cease to be valid in case of any change in product/process/operation/raw material/ capacity/ area or in information/ document submitted/uploaded at the time of seeking consent.
- 9.That proponent shall obtain the necessary permission from the other departments/authorities in concern if Industry activity falls/comes under such area/ purview or scope of such departments/authorities in concern from time to time. The sole responsibility of obtaining the permission from the departments/authorities in concern is of project proponent. The project proponent shall ensure the operation/establishment of the industry only after obtaining the permission from the departments/authorities in concern (if applicable).
- 15 In case the domestic waste water generation in the industry is more than 10 KLD, the unit shall install separate Sewage Treatment Plant (STP) of adequate capacity and treated sewage shall be reused/recycled to the maximum extent. However, for industries connected with common STP at the terminal point, individually STPs may not be required subject to the condition that the common STP at the terminal point is complying with the prescribed discharge standards under the Water Act, 1974. In all such cases, only scientifically designed oil and grease traps will be installed.

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- 16 Unit shall provide green belt in 40 % of the plot area using concept of the social forestry and will develop green belt outside project premises in adjacent areas whereas adequate land is not available within the industrial premises.
- 17 Unit shall undertake regular cleaning and wetting of roads for control of fugitive dust emissions.
- 18 Unit shall provide wall to wall carpeting in vehicle movement areas within premises to avoid re-entrainment of road dust.
- 19 Burning of non-hazardous waste shall not be practiced inside or outside the industry premises.
- 20 That unit shall apply for authorization to cover hazardous wastes generated from both normal depot operations in case of used/waste Oil authorization for Cat. No. 5 and Cat. No. 3 of HOWM Rules, 2016
- 21 That, notwithstanding anything provided hereinabove, the State Board shall have the power and reserves its right, as contained **under Section 27(2) of the Water Act and under Section 21(6) of the Air Act** to review anyone or all of the conditions imposed here in above and to make such variation as it deems fit for the purpose of compliance of the **Water Act and Air Act**.
- 22 That the grant of this **Consent to Establish** is issued from the environmental angle only, and does not absolve the project proponent from the other statutory obligations prescribed under any other law or any other instrument in force. The sole and complete responsibility, to comply with the conditions laid down in all other laws for the time-being in force, rests with the industry/ unit/ project proponent.
- 23 That the grant of this **Consent to Establish** shall not, in any way, adversely affect or jeopardize the legal proceedings, if any, instituted in the past or that could be instituted against you by the State Board for violation of the provisions of the Act or the Rules made thereunder.

This **Consent to Establish** shall also be subject, besides the aforesaid specific conditions, to the general conditions given in the enclosed Annexure. The project proponent will comply with the provisions of the **Water Act and Air Act** and to such other conditions as may, from time to time, be specified by the State Board under the provisions of the aforesaid Act(s). Please note that, non compliance of any of the above stated conditions would tantamount to revocation of **Consent to Establish** and project proponent / occupier shall be liable for legal action under the relevant provisions of the said Act(s).

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Yours sincerely,

Regional Officer[Jodhpur]

(A): Copy to:-

1 Master File.

Regional Officer[Jodhpur]

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Photographs Captured During the Joint Inspection



Photographs Captured During the Joint Inspection



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